

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 373/2025**

**IN THE MATTER OF:**

News Report titled “2096 Illegal Mining Cases in Rajasthan’s Aravalis in 5 Years” published in The Hindu on 22.07.2025

**STATUS REPORT/ REPLY ON BEHALF OF RESPONDENT NO.  
4 I.E., DEPARTMENT OF MINES AND GEOLOGY, RAJASTHAN  
PURSUANT TO ORDER DATED 28.07.2025 PASSED IN THE  
CAPTIONED MATTER**

**PAPER-BOOK**

**[FOR INDEX KINDLY SEE INSIDE]**

**ADVOCATE FOR THE RESPONDENT NO. 4:-**

**SHIV MANGAL SHARMA & SAURABH RAJPAL**

**Filed on:-06.08.2025**

## Index

SL.NOS	PARTICULARS	PAGE NOS
1.	<b><u>STATUS REPORT/ REPLY ON BEHALF OF RESPONDENT NO. 4 I.E., DEPARTMENT OF MINES AND GEOLOGY, RAJASTHAN PURSUANT TO ORDER DATED 28.07.2025 PASSED IN THE CAPTIONED MATTER.</u></b>	01-11
2.	<b>ANNEXURE R-1</b> A true copy of the order dated 09.05.2024 passed by the Hon'ble Supreme Court in W.P. (C) No. 4677 of 1985 titled as M.C. Mehta v. Union of India	12-31
3.	<b>ANNEXURE R-2</b> A true copy of order dated 15.02.2010 issued by Government of Rajasthan	-32-
4.	<b>ANNEXURE R-3</b> A true copy of order dated 28.01.2025 issued by Department of Mines and Petroleum to all the District Collectors	-33-
5.	<b>ANNEXURE R-4</b> A true copy of tabular chart showing action taken against illegal mining/transportation/stock in Aravalli Districts in last five years (from 2020-2021 to 2025-26 upto 15.07.2025)	34-37
6.	<b>ANNEXURE R-5</b> A true copy of tabular chart showing information pertaining to District Mineral Foundation Trust (DMFT) of all districts of State of Rajasthan including 20 districts of Aravalli region	38-46
7.	<b>ANNEXURE R-6</b> A true copy of tabular chart showing amount utilised in different sectors in all districts of State of Rajasthan including 20 districts of Aravalli region	47-63
8.	<b>ANNEXURE R-7</b> A true copy of the Mineral Policy dated 04.12.2024	64-91

9.	<b>ANNEXURE R-8</b> A true copy of order dated 17.04.2025 issued by the Department of Mines and Petroleum, Government of Rajasthan	-92-
10.	<b>ANNEXURE R-9</b> A true copy of the website screenshot, showing that Respondent No. 4 has planted 10,37,712 trees in the State	-93-
11.	<b>VAKALATNAMA</b>	94

**FILED BY:**

**Shiv Mangal Sharma and Saurabh Rajpal**

**Advocate for Respondent No.4**

**D-291, 2ND & 3RD FLOOR,**

**DEFENCE COLONY, NEW DELHI-110024**

**MOB:-7042700133**

**E MAIL:-aagrajasthan1sc@gmail.com**

**Place :-New Delhi**

**Dated:-06.08.2025**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 373/2025**

**IN THE MATTER OF:**

News Report titled “2096 Illegal Mining Cases in Rajasthan’s Aravalis in 5 Years” published in The Hindu on 22.07.2025

**STATUS REPORT/ REPLY ON BEHALF OF RESPONDENT NO. 4  
I.E., DEPARTMENT OF MINES AND GEOLOGY, RAJASTHAN  
PURSUANT TO ORDER DATED 28.07.2025 PASSED IN THE  
CAPTIONED MATTER**

**MOST RESPECTFULLY SHOWETH:**

1. The present Status report/ reply affidavit is being filed on behalf of the Respondent No.4 i.e., Department of Mines and Geology, Rajasthan through its Officer-in-Charge duly appointed by the Government of Rajasthan in the present matter who is well conversant with the facts and circumstances of the present case.
2. That the present Original Application was registered *suo motu* by this Hon’ble Tribunal based on a news item published in “*The Hindu*” on 22.07.2025, titled as “*2096 illegal mining cases in Rajasthan’s Aravalis in 5 years*”.
3. That the said news report indicates that approximately 3224 FIRs (in actual 3199 FIRs which have been wrongly mentioned in the news article) were registered by authorities and a cumulative penalty of Rs.

248 (in actual Rs. 245.28 which have been wrongly mentioned in the news article) Crores was recovered during the said period for illegal mining in Aravali Region in the State of Rajasthan. The report also highlights that Bhilwara district accounted for the maximum number of illegal mining cases i.e., 514 and the highest recovery of penalty amounting to Rs. 57.60 Crores.

4. That the instant matter pertains to the regulation and control of illegal mining operations in the Aravalli Region situated within the territorial jurisdiction of the State of Rajasthan. It is most humbly submitted that the State of Rajasthan is fully committed to curb illegal mining and to protect the Aravalli region, which forms an ecologically significant landscape. That the State Government has strict rules *viz.* Rajasthan Minor Mineral Concession Rules, 2017 to take action against the illegal mining. It is stated that the implementation of the said rules are regularly monitored so that illegal mining can be stopped. That there are 20 Aravalli Districts in the State of Rajasthan, which are as under:

<b>S. No.</b>	<b>District Name</b>
1	Alwar
2	Khairthal-Tijara
3	Jhunjhunu
4	Sikar
5	Jaipur
6	Kotputali-Behror
7	Ajmer
8	Beawar
9	Tonk
10	Pali
11	Sirohi

S. No.	District Name
12	Bhilwara
13	Rajsamand
14	Udaipur
15	Salumber
16	Dungarpur
17	Banswara
18	Dausa
19	Kuchaman-Didawana
20	Pratapgarh

5. At the outset, it is submitted that the Aravalli Hills extend through 20 districts of Rajasthan. The geographical area of these 20 districts is 1,13,280 sq.km. whereas the geographical area of Aravalli Hills is 39,825 sq.km.
6. It is further submitted that the highest number of figures pertaining to Bhilwara district recovered from illegal mining/transportation of river sand. The major part of the Banas river passes through the Bhilwara district. It is pertinent to submit that the Banas river flows in a plain area in Bhilwara and hence doesn't fall under Aravalli hills.
7. That the State Government is permitting only those mining and related activities which are in strict adherence to the directions issued by the Hon'ble Supreme Court of India vide order dated 09.05.2024 in the matter titled as *M.C. Mehta v. Union of India* in W.P. (C) No. 4677 of 1985. The said matter is still pending before the Hon'ble Supreme Court and the latest report of the MOEF & CC is awaited for further compliance/action.

A true copy of the order dated 09.05.2024 passed by the Hon'ble Supreme Court in W.P. (C) No. 4677 of 1985 titled as *M.C. Mehta v. Union of India* is annexed herewith and marked as **ANNEXURE R/1**.

8. The state government has also launched several campaigns against illegal mining /transport and there is zero tolerance policy towards illegal mining/transportation. This is the reason such huge number of cases were caught due to vigilance of the department and due to the efforts of the government machineries, the handsome amount has been recovered which comprises cost of environmental degradation also.

**ACTION TAKEN QUITE THE ILLEGAL MINING ACTIVITIES  
WITHIN THE ARAVALLI REGION:**

**a. Government of Rajasthan has constituted multiple Monitoring/Vigilance Committees to effectively curb the illegal mining:**

9. That to ensure compliance of Environmental Safeguard in the State, a Special Task Force has been constituted under the chairmanship of Chief Secretary, Rajasthan. The said committee is providing necessary guidelines for prevention of illegal mining and environmental protection from 2010.

A true copy of order dated 15.02.2010 issued by Government of Rajasthan is annexed herewith and marked as **ANNEXURE R/2**.

10. That a data analysis team is formed at the Directorate level and regular checks are being conducted to prevent misuse of the departmental online. This can curb data misuse.
11. That six State-level teams of vigilance officers/employees have been formed at the Directorate Level. On receiving complaints of illegal mining at any time and place, these teams are sent for investigation and action is being taken as per rules.
12. Moreover, a district level “Mineral Development, Environmental Protection and Illegal Mining” monitoring committee has been constituted vide Government order dated 24.01.2025 to promote environmentally friendly mining and prevent illegal mining while resolving the practical problems of legal mining. Pursuant to the above order, the Department of Mines and Petroleum informed all the District Collectors to make a district-level “Mineral Development, Environmental Protection and Illegal Mining Committee” vide letter dated 28.01.2025. These committees include four leaseholders/quarry license holders and one NGO engaged in environmental protection activities.

A true copy of order dated 28.01.2025 issued by Department of Mines and Petroleum to all the District Collectors is annexed hereto and marked as ANNEXURE R/3.

**b. Imposition of Penalty/ Addl. Compensation**

- i. That over the last five years, the State Government has undertaken consistent enforcement action across the twenty

districts falling within the Aravalli region in respect of illegal mining/transportation/stock activities. In last five years (from 2020-2021 to 2025-26 upto 15.07.2025) 3199 FIRs were registered by authorities and cumulative penalty of Rs. 245.28 Crores was recovered during the said period in Aravali Region in the State of Rajasthan. Detailed records have been maintained capturing the number of illegal mining cases identified, FIRs registered, vehicles and machinery seized, and penalties imposed. In addition, environmental compensation has been levied in accordance with applicable environmental norms and regulatory directions. The figures also reflect the recovery of penalty in cases of violations, demonstrating the concerted efforts of the State authorities to ensure compliance with environmental laws and deter repeated violations.

A true copy of tabular chart showing action taken against illegal mining/transportation/stock in Aravalli Districts in last five years (from 2020-2021 to 2025-26 upto 15.07.2025) is annexed herewith and marked as **ANNEXURE R/4**.

- ii. That in furtherance of the above, it is submitted that the District Mineral Foundation Trust (DMFT), constituted under the Mines and Minerals (Development and Regulation) Act, 1957, is a statutory, non-profit body funded through mandatory contributions from mining lease holders for the benefit of persons and areas affected by mining activities. The compiled data provides year-wise and district-wise details of funds collected and utilised, audit status, and sector-wise allocation towards drinking

water, healthcare, education, environmental protection, skill development, welfare of women and children, and other permissible heads. The same reflects that substantial amounts from mining-affected areas have been directed towards developmental, welfare, and environmental measures in conformity with statutory provisions, thereby ensuring that mineral resources contribute to the socio-economic and ecological improvement of the affected regions.

A true copy of tabular chart showing information pertaining to District Mineral Foundation Trust (DMFT) of all districts of State of Rajasthan including 20 districts of Aravalli region is annexed herewith and marked as ANNEXURE R/5.

A true copy of tabular chart showing amount utilised in different sectors in all districts of State of Rajasthan including 20 districts of Aravalli region is annexed herewith and marked as ANNEXURE R/6.

**c. Additional Steps taken by the State Government to the curb the issue of Illegal Mining:**

13. That the Government of Rajasthan is making every effort so that the illegal mining can be curbed. The following additional steps are being undertaken by the State Government in order to completely curb the illegal mining:

- i) Border Home Guards have been employed in all mining offices to curb illegal mining in the State. Moreover, police personnel

from Rajasthan Armoured Constabulary is also used as per need.

- ii) Moreover, State Government has also started the process of installing GPS and RFID tags in every mineral vehicle for effective control over the movement of mineral vehicles. For the effective implementation of the aforesaid, State Government has also amended the Rajasthan Minor Mineral Concession Rules, 2017 by a notification dated 03.01.2025.
- iii) To reduce the gap between demand and supply of mineral, the Mineral Policy 2024 has been announced by the state government so that illegal mining of mineral gravel can be curbed. The said policy is being implemented.

A true copy of the Mineral Policy dated 04.12.2024 is being annexed herewith and marked as ANNEXURE – R/7.

- iv) Provisions for geofencing of mining lease areas and illegal mining sites are under process so that effective control can be exercised on entry of vehicles into the area.
- v) The process of automation of weighting machines is under process.
- vi) Further, in pursuance of the State Government's budget announcement for the financial year 2025-26 under Mission "*Hariyalo Rajasthan*", the Department of Mines and Petroleum has been entrusted with the target of planting 15 lakh

saplings during the upcoming monsoon season, as part of a broader environmental restoration initiative aiming to plant 10 crore saplings across the State. In this regard, vide order 17.04.2025 issued by the Department of Mines and Petroleum, Government of Rajasthan, appointed the Nodal Officer to ensure effective implementation of plantation activities within the mining-affected areas.

A true copy of order dated 17.04.2025 issued by the Department of Mines and Petroleum, Government of Rajasthan is annexed herewith and marked as **ANNEXURE R/8.**

A true copy of the website screenshot, showing that Respondent No. 4 has planted 10,37,712 trees in the State, is annexed herewith and marked as **ANNEXURE R/9.**

14. That the present Status report/ reply is being filed in good faith and in discharge of the State Government's constitutional and statutory duty to protect the ecological integrity of the Aravalli hills and to ensure sustainable use of natural resources. The State undertakes to continue its efforts in monitoring, regulating, and taking remedial action

against illegal mining, and shall file further status reports as directed by this Hon'ble Tribunal.

15. That the Respondent No.4 craves liberty of this Hon'ble Tribunal to file any further additional status report that may be required to be placed on record and reserves its right with regard to the same.
16. That the documents annexed to this affidavit are true copies of their respective originals.

FILED BY:



Shiv Mangal Sharma and Saurabh Rajpal

Advocate for Respondent No.4

D-291, 2<sup>ND</sup> & 3<sup>RD</sup> FLOOR,

DEFENCE COLONY, NEW DELHI-110024

MOB:-7042700133

E MAIL:-aagrajasthan1sc& gmail.com

Place :-New Delhi

Dated:-06.08.2025

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI  
ORIGINAL APPLICATION NO. 373 OF 2025



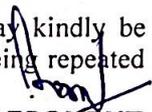
IN THE MATTER OF:

NEWS ITEM TITLED "2096 ILLEGAL MINING CASES IN  
RAJASTHAN, S ARAVALIS IN 5 YEARS"  
APPEARING IN THE HINDU DATED 22.07.2025  
....APPLICANT

AFFIDAVIT

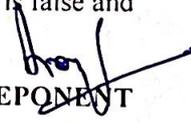
I, Mahesh Mathur, S/o Sh. Manchha Ram Ji, aged about 55 years,  
present working as Additional Director (Mines) Department, Mines & Geology  
Udaipur Zone, Udaipur, do hereby solemnly affirm as under:

1. That I am the officer-in-charge in the above said matter and well conversant with the facts and circumstances of the case, as such competent to swear this affidavit.
2. That the contents of the accompanying Original Application have been drafted by my counsel as per my instructions and the contents of the same have been read over by me in vernacular language and understood by me and are true and correct to the best of my knowledge.
3. That the contents of the accompanying Original Application may kindly be read as part and parcel of this affidavit as the same are not being repeated herein for the sake of brevity.

  
DEPONENT

VERIFICATION

Verified at Delhi on this 2 day of August, 2025 that the contents of the foregoing affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

  
DEPONENT

**ATTESTED**

  
NOTARY PUBLIC  
GOVT. OF INDIA  
JAIPUR (INDIA)

02 AUG 2025

ITEM NO.301 &amp; 8

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 4677/1985

M.C.MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(HARYANA MINING MATTERS

I.A.No. 1785, 1967, 2152 IN 1967, 1962, 2443, 2186, 2444, 2168, IA D. NO. 75191, 2484, 2527 AND 2582 IN IA D. NO. 75191, 1866, 1858 and 1859, , 1891, 1892 and 1893, 1895, 1896, 1906, 1907 AND 1908, 1968, 2451, 2336, IA D. NO. 58737, 2390, 2450 IN IA NO. 2385, 2454, 2455, 2486, 2487, 2488 AND 2492, 2385, 2143, 2623, 2624, 1937, 2415, 2579, 2780, 2781, 2782, 2783, 2784 AND 2785, 32531/2021, 32532/2021 IN IA NO. 2450, 28631 AND 28637/2021, 31357 AND 31360/2021, 35779 AND 35781/2021, 43525/2021 IN IA D. NO. 75191, 44798/2021 IN 31360/2021, I.A. NO. 93600/2021, 92854 AND 92850/2023, 81251, 81253/2023 AND 113069/2024

CONTRUCTIONS MATTERS I.A.No. 2198, 1888, 1911 AND 1912, 2306 AND 2307, 2308 AND 2309 IN IA NO. 1888 AND 2386 AND 2387, 2388, 2392, 2103, 2355, 2356 AND 2357, 2577 AND 2578, 2575 AND 2576, 1894, 2497 AND 2498, 2514, 2515, 2595, 2596, 2600, 2601, 2602, 2603, 2604, 2605, 2606, 2607, 2608, 2609, 2610, 2611, 1938, 2684, 2685, 2686 AND 2687, 2720, 2721, 2758, 2759, 2760, 2761, 66059/2017, 66071/2017, 81981 AND 81982/2017, 134492 AND 134499/2017, 67457 AND 67458/2019, 128127 AND 134352/2020, 97884, 97894, 97887, 97899/2021 (APPLICATIONS FOR DIRECTIONS AND MODIFICATION/CLARIFICATION OF COURT'S ORDER DATED 06/05/2002, 8/10/2009, 18/03/2004, INTERVENTION AND IMPLEADMENT, PERMISSION TO FILE ADDITIONAL DOCUMENTS AND EXEMPTION FROM FILING O.T. AND INTERIM STAY AND PERMISSION TO FILE REPLY AFFIDAVIT AND APPLNS. RAISING OBJECTIONS AGAINST CEC REPORTS) IN W.P.(C) NO. 4677/1985

WITH

Writ Petition(s)(Civil) No(s). 202/1995'

[1] I.A. NO. 105701/2024 (CEC REPORT NO. 03/2024) [CEC Report No. 3 dt. 07.03.2004 regarding in compliance of the order dt.10.01.2024 of the Hon'ble Court. Accordingly, the CEC is of the opinion that these three I.As Nos. 87550, 107909 and 112526 of 2023 may be considered after this Hon'ble Court considers and decides on the broader issues about mining in Aravali Hill and Ragnges. [2] In Re: Mining in Aravalli in the State of Haryana I. A. NOS. 828, 839, 840, 850, 853-854, 855-856, 866-868, 869-870, 871-872, 873-874, 875-876, 877-878, 879-880, 881-882, 891-892, 900, 905, 1465, 1488, 1590, 1612-1613, 1700, 1701, 1702, 1703, 2007-2008, 2138-2139,

2205, 2417, 2426-2427, 2445, 2536, 2567, 2574, 2636, 2658-2659, 2719, 2761, 2765, 2766, 2767, 2768-2769, 128672 and 128673/2019 IN 2858/2010, 2872-2873, 2932, 2933, 2934, 2874, 2876, 2877 and 2879/2010, 2877-2879/2010, 3086/2010, 3089-3090/2011, 3091, 3137, I.A. D. NO. 76048/2009, 3597, I. A. D. No. 76051/2009, 3605, 3606, 3780-3782/2014, 3811-3812/2014, 3815, 32330/2021 AND 40279/2021 I.A. RELATED TO CONSTRUCTION 1276-1277 [Second Monitoring Report dt. 28.10.2002 of CEC regarding large scale illegal mining of stones in the forest area in aravali hills around kot village located off the road mid-way between ballabgarh-sohna road near dhauj, and Applications for Impleadment, Intervention, Directions, Modification/directions of court's order dt. 30.10.2002, Clarification/Modification of Order's dated 29.10.2002 AND 09.12.2002, 16.12.2002, Permission, permission to file additional affidavit/documents, exemption from filing O.T., Clarification/Modification of Order's dated 08.10.2009 and applications for recalling of Court's Order dated 12.12.2018 in I.A. NO. 2858/2010] [3] In Re: Mining in Rajasthan 828/02 in W.P. (C) No. 202/1995 and 833/02, 834-835/02, 837/02, 846-847/02, 893-894/02, 901-902/03, 903-904/03 in 828/02, 1310/05 in 833/02, 1329/05 in 1310/05, 1331/05 in 1310/05, 1450-1452/05 in 1310/05, 2447/08 in 828/02, 2602/09 in 828/02, 2758-2759/09 in 828/02, 2803/10 & 3210/11 in 2758-2759/09, 2814/10 in 1310/05, 2834, 2836/10 in 1310/05, 2837, 2839/10 in 1310/05, 2840/10 in 2814/10, 2874, 2876/10 in 828/02, 2877, 2879/10 in 828/02, 2883-2885/10 in 1310, 2887-2889/10 in 1310, () 2891, 2893/10, 3125/11 in 2877-2879/10, 3129/11 in 2874-2876/10, alongwith Rajasthan Mining, 3281/11 in 2834-2836, 3296/11 in 1310(fresh), 3361-3362/12, 3394, 3396/12 in 1310, 3397/12 in 828, 3919-3920/2015 in 2891-2893, 3951 in 834-835, 3952 in 2814-2815 in 1310 I.A.No. 3957 In I.A.No. 828 In W.P.(C)No. 202/1995 I.A.No. 27190 AND 46116 of 2019, 49985/2019 (App. For O/T) in I.A. no. 3361-3363, 50600, 50604, 57647/2019, 57468, 57653/2019, 60991, 60995, 60999/2019, 141355/2019 in I.A. NO. 50600 AND 50610 OF 2019, 153523 AND 153524/2019, 90862 & 90864/2021 in I. A. No. 828 [Second Monitoring Report dated 28.10.2002 of Central Empowered Committee and Applications for Further Directions, Modification/Clarification of Order dated 30.10.2002 and Amendment of I.A.No. 833, Impleadment, Modification/Clarification of Order dated 29/30.10.2002, Modification/Clarification, Exemption from filing O.T., Modification/ Directions, Directions, Intervention, Clarification/Modification of Order dated 08.04.2005, Interim Directions, Stay, Modification of Order dated 19.02.2010 , Permission to file Additional Documents and Early Hearing of I.A.No. 828] AND [ 4 ] I. A. NOS. 87544, 87550 AND 91723 OF 2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S. KRISHNA MINERS AND TRADERS, RAJASTHAN AND [ 5 ] I. A. NOS. 107906 AND 107909/2023 [APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHAN AND [ 6 ] I. A. NOS. 112525, 112526 AND 112527/2023 [APPLICATIONS FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : M/S NALWAYA MINERALS INDUSTRIES P. LTD. RAJASTHAN AND [ 7 ] I. A. NOS. 254548, 254550 AND 254551/2023 [APPLICATIONS FOR

IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.] IN RE : GURPREET SINGH SONI AND ORS. AND [ 8 ] I. A. NOS. 69040, 69044 AND 69050/2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT] IN RE : JAIN KUMAR JAIN AND [ 9 ] I. A. NOS. 8156, 8157 AND 8155 OF 2024 [APPLICATIONS FOR DIRECTIONS, EXEMPTION FROM FILING O.T. AND IMPLEADMENT, AND IN RE : M/S. SHIV GRIT UDYOG, RAJASTHAN IN WRIT PETITION (CIVIL) NO. 202/1995 "ONLY" ARE LISTED IN W.P.(C) No. 202/1995

Mr. Harish N. Salve, Sr. Adv. [A.C.], (Not Present)

Ms. Aparajita Singh, Sr. Advocate [A.C.] (Not Present)

Date : 09-05-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE ABHAY S. OKA

Counsel for parties

Mr. S. Guru Krishna Kumar, Sr. Advocate (A.C.)  
Ms. Anitha Shenoy, Sr. Advocate (A.C.)  
Mr. A.D.N. Rao, Sr. Advocate (A.C.)  
Mr. Siddhartha Chowdhury, Advocate (A.C.)

Mr. Harish N. Salve, Sr. Adv. [A.C.], (N.P.)

Ms. Aparajita Singh, Sr. Advocate [A.C.] (N.P.)

Mr. K. Parameshwar, Advocate [A.C.]  
Mr. M.V. Mukunda, Adv.  
Ms. Kanti, Adv.  
Ms. Aarti Gupta, Adv.  
Mr. Chinmay Kalgaonkar, Adv.

Mr. Atmaram N.S. Nadkarni, Sr. Adv.  
Mr. Salvador Santosh Rebello, Dv.  
Ms. Deepti Arya, Adv.  
Mr. Arzu Paul, Adv.  
Ms. Himanshi Nagpal, Adv.  
Ms. Sumita Hazarika, Adv.

Ms. Aishwarya Bhati, A.S.G.  
Ms. Archana Pathak Dave, Sr. Adv.  
Mr. Gurmeet Singh Makker, AOR  
Ms. Suhashini Sen, Adv.  
Mr. Rajat Nair, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. B K Satija, Adv.  
Ms. Swarupama Chaturvedi, Adv.

Ms. Shagun Thakur, Adv.  
 Ms. Chitragda Rastravara, Adv.  
 Ms. Chinmayee Chandra, Adv.

Mr. Tushar Mehta, Solicitor General  
 Mrs. Aishwarya Bhati, A.S.G.  
 Mr. Amrish Kumar, AOR  
 Mrs. Suhasini Sen, Adv.  
 Mr. Rajesh Kumar Singh, Adv.  
 Mr. Rajat Nair, Adv.  
 Mr. S.s Rebello, Adv.  
 Mr. T S Sabarish, Adv.  
 Mr. Navanjay Mahapatra, Adv.

Ms. Anil Katiyar, AOR

Mr. Raj Bahadur Yadav, AOR

Mr. Sanjay Kumar Visen, AOR

Mr. Tushar Mehta, A.S.G.  
 Mr. Lokesh Sinhal, Sr. A.A.G.  
 Mr. B.k. Satija, A.A.G.  
 Mr. Rahul Khurana, Adv.  
 Mr. Rajat Nair, Adv.  
 Ms. Himanshi Khurana, Adv.  
 Mr. Nikunj Gupta, Adv.  
 Dr. Monika Gusain, AOR

Ms. Binu Tamta, AOR

Mr. Yashraj Singh Deora, Adv.  
 Ms. Sonal K Chopra, Adv.  
 Mr. Abhishek Singh, Adv.  
 M/S. Mitter & Mitter Co., AOR

Mr. Shekhar Kumar, AOR

Petitioner-in-Person

Mr. M.C. Dhingra, AOR

Mr. Vishwajit Singh. AOR

Mr. Yashpal Singh Deora, AOR

Mr. Pravir Chaudhary, AOR

Mr. R.C. Kohli, AOR

Mr. T.V. George, AOR

Ms. Sharmila Upadhyay, AOR

Ms. Sharmila Upadhyay, Adv.  
Mr. Pawan Upadhyay, Adv.  
Mr. Sarvjit Pratap Singh, Adv.  
For M/S. Unuc Legal LLP

Mr. Ambhoj Kumar Sinha, AOR

Ms. Madhu Sikri, AOR

Mr. Ravindra Kumar, Sr. Adv.  
Mr. Binay Kumar Das, AOR  
Ms. Priyanka Das, Adv.  
Ms. Neha Das, Adv.  
Mr. Shivam Saxena, Adv.

Mr. Somnath Mukherjee, AOR

Mr. Ajit Sharma, AOR

Mr. Arun Kumar Beriwal, AOR

Ms. Kaveeta Wadia, AOR

Mr. Krishnanand Pandey, AOR

Mr. Kamal Mohan Gupta, AOR

Mr. Umesh U. Khaitan, AOR

Applicant In Person

Ms. Vijaylakshmi Menon, AOR

Mr. Ajay Pal, AOR

Mr. Manoj K. Mishra, AOR  
Mr. A. Baskar, Adv.  
Mr. B.p. Singh Parihar, Adv.  
Ms. Pooja Agarwal, Adv.  
Mr. Vishal, Adv.  
Ms. Uma Tripathi, Adv.

Mr. Satyendra Kumar, AOR

Ms. S. Janani, AOR

Mr. Tejaswi Kr. Pradhan, AOR

Mr. Devashish Bharuka, AOR

Ms. Anuradha Mutatkar, AOR

Mr. Haresh Raichura, AOR

Dr. Surender Singh Hooda, AOR

Mr. Kiran Kumar Patra, AOR

Mr. Sunil Mund, Adv.

Mr. Sujit Kumar, Adv.

Mr. Vedant Mund, Adv.

Mr. Naveen R. Nath, AOR

Ms. Shobha, AOR

Mr. V.K. Verma, AOR

Ms. Prerna Mehta, AOR

Mr. Sanjeev Kumar Dubey, Sr. Adv.

Mr. K. V. Mohan, AOR

Mr. K.v. Mohan, Adv.

Ms. Pushpam Arya, Adv.

Mr. Guntur Pramod Kumar, AOR

Mr. Sanjay Upadhyay, Sr. Adv.

Ms. Mayuri Raghuvanshi, AOR

Mr. Vyom Raghuvanshi, Adv.

Mr. Shubham Upadhyay, Adv.

Mr. Saumitra Jaiswal, Adv.

Mr. Surya Gupta, Adv.

Mr. Sunny Choudhary, AOR

Mr. Sandeep Sharma, Adv.

Mr. Tarun Gupta, AOR

Mr. Hirday Virdi, Adv.

Mr. Bhuwan Vats, Adv.

Mr. Atul Kumar, Adv.

Mr. Yatinder Chaudhary, Adv.

Mr. Davinder Singh Khurana, Adv.

Mr. Manish Bansal, Adv.

Mr. Karunakar Rath, Adv.

Mr. Abhishek Sharma, Adv.

Mr. Manoj Rajpoot, Adv.

Mr. Vikrant, Adv.

Mr. Kaushal Yadav, AOR

Mr. A. Karthik, AOR

Mr. K. Parameshwar, leaned A.C.

Mr. M.V. Mukunda, Adv.

Ms. Kanti, Adv.  
 Ms. Aarti Gupta, Adv.  
 Mr. Chinmay Kalgaonkar, Adv.

Mr. Chanchal Kumar Ganguli, AOR

M/S. PLR Chambers and Co., AOR

Mr. Syed Mehdi Imam, AOR  
 Mr. T. Harish Kumar, AOR

Dr. Abhishek Manu Singhvi, Adv.  
 Mr. Dhruv Mehta, Sr. Adv.  
 Mr. Yashraj Singh Deora, Adv.  
 Ms. Sonal K Chopra, Adv.  
 Mr. Abhishe Singh, Adv.  
 Mr. Priyesh Mohan Srivastava, Adv.  
 M/S. Mitter & Mitter Co., AOR

M/S. Lawyer S Knit & Co, AOR

Ms. Srishti Agnihotri, Adv.  
 Ms. T. Elizabeth Kurien, Adv.

Ms. Aishwarya Bhati, A.S.G.  
 Mr. Gurmeet Singh Makker, AOR  
 Ms. Archana Pathak Dave, Adv.  
 Ms. Suhashini Sen, Adv.  
 Mr. S. S. Rebello, Adv.  
 Mr. Shyam Gopal, Adv.  
 Mr. Raghav Sharma, Adv.  
 Mr. Sughosh Subramanyam, Adv.  
 Ms. Ruchi Kohli, Adv.  
 Mr. RAi Bahadur Yadav, Adv.

Mr. Gaichangpou Gangmei, AOR  
 Mr. Raj Kishor Choudhary, AOR

Mr. Nalin Kohli, Sr. A.A.G.  
 Mr. Shuvodeep Roy, AOR  
 Mr. Nimisha Menon, Adv.  
 Mr. Anshul Malik, Adv.  
 Mr. Shruti Agrawal, Adv.  
 Mr. Ayuushman Aroraa, Adv.  
 Mr. Kartikey Sen, Adv.  
 Ms. Ruchira Gupta, Adv.  
 Ms. Pooja Tripathi, Adv.  
 Mr. Shishir Deshpande, AOR  
 Ms. Harshita Sharma, Adv.  
 Mr. Amit Kumar, Adv.  
 Mr. Anshul Malik, Adv.

Mr. E. C. Agrawala, AOR  
 Mr. Kuldip Singh, AOR  
 Mr. Ranjan Mukherjee, AOR  
 Mr. K. V. Vijayakumar, AOR  
 Mr. P. N. Gupta, AOR  
 Mr. Sarad Kumar Singhania, AOR  
 Ms. Jyoti Mendiratta, AOR  
 Mr. S.. Udaya Kumar Sagar, AOR  
 Ms. Madhu Moolchandani, AOR  
 Mr. Ashok Mathur, AOR  
 Mr. Rajat Joseph, AOR  
 Mr. Gopal Prasad, AOR  
 Mrs. Nandini Gore, AOR  
 Mr. Raj Kumar Mehta, AOR  
 M/S. M. V. Kini & Associates, AOR  
 Mr. T. Mahipal, AOR  
 Ms. S. Janani, AOR  
 M/S. Arputham Aruna And Co, AOR  
 Mr. E. C. Vidya Sagar, AOR  
 Mr. Amit Anand Tiwari, AOR  
 Mr. Rakesh K. Sharma, AOR  
 Mr. Tejaswi Kumar Pradhan, AOR  
 Mrs. Kanchan Kaur Dhodi, AOR  
 Mr. Surya Kant, AOR  
 Mr. P. Parmeswaran, AOR  
 Ms. Sujata Kurdukar, AOR  
 Ms. Pratibha Jain, AOR  
 Mr. Rajeev Singh, AOR  
 Mr. Prashant Kumar, AOR

Mr. Dharmendra Kumar Sinha, AOR  
 Mrs. Deepmala, Adv.

Mr. Vikrant Singh Bais, AOR  
 Mr. Shiva Pujan Singh, AOR  
 Ms. Sharmila Upadhyay, AOR  
 Mr. Kamal Mohan Gupta, AOR

Mr. Sudarsh Menon, AOR  
 Mr. Samarendra Beura, Adv.  
 Mr. Shine P. Sasidhar, Adv.  
 Mr. Rajesh Rathod, Adv.

Mr. Ramesh Babu M. R., AOR  
 M/S. Corporate Law Group, AOR  
 Mr. Lakshmi Raman Singh, AOR  
 Mr. Rajesh Singh, AOR

Mr. Pallav Shishodia, Sr. Adv.  
 Mr. SANTosh Mishra, AOR  
 Mr. Rishabh Sancheti, Adv.  
 Mr. Dinesh Depura, Adv.

Mrs. B. Sunita Rao, AOR  
 Mr. Gunmaya S Mann, Adv.  
 Mr. Roop Narain, Adv.  
 Mr. Vineet Kumar, Adv.  
 Mr. Hokesh Kumar, Adv.  
 Mr. Kuldeep, Adv.  
 Mr. Sambhav Jain, Adv.

Mr. M. C. Dhingra, AOR  
 Mr. Ejaz Maqbool, AOR  
 Mr. Rajesh, AOR  
 Ms. Abha R. Sharma, AOR  
 Mr. Abhishek Chaudhary, AOR  
 Mr. Himanshu Shekhar, AOR  
 Mrs. Manik Karanjawala, AOR

Mr. Bhavanishankar V.gadnis, Adv.  
 Mr. A. Venayagam Balan, AOR  
 Mr. Gaurav Pal, Adv.

Mr. C. L. Sahu, AOR  
 Ms. Sumita Hazarika, AOR

Mr. Neeraj Shekhar, AOR  
 Mr. Amrendra Singh, Adv.  
 Mr. Ram Bachan Choudhary, Adv.  
 Mr. Rajeev N Kumar, Adv.  
 Mrs. Kshama Sharma, Adv.  
 Mr. Kartik Kamar, Adv.  
 Mr. Chandra Pratap, Adv.  
 Mr. Niranjan Swami, Adv.

Ms. Asha Gopalan Nair, AOR  
 Ms. Surabhi Singh, Adv.

Mr. S. R. Setia, AOR  
 Ms. Charu Mathur, AOR  
 Mr. Rajiv Mehta, AOR  
 Mr. T. V. George, AOR  
 Mr. Krishnanand Pandeya, AOR  
 Mr. Ratan Kumar Choudhuri, AOR  
 Mr. Sudhir Kulshreshtha, AOR  
 Mr. E. M. S. Anam, AOR  
 Ms. K. V. Bharathi Upadhyaya, AOR  
 Mr. T. N. Singh, AOR  
 Mr. Punit Dutt Tyagi, AOR  
 Mr. Rathin Das, AOR  
 Mr. Irshad Ahmad, AOR  
 Mr. G. Prakash, AOR  
 Ms. Binu Tamta, AOR  
 Mr. B V Deepak, AOR

Mr. Gopal Singh, AOR  
 Mr. Sudhir Kumar Gupta, AOR  
 Mr. A. N. Arora, AOR  
 Ms. Malini Poduval, AOR  
 Ms. C. K. Sucharita, AOR  
 Mrs. Anjani Aiyagari, AOR

Mrs. Rekha Pandey, AOR  
 Ms. Sharmistha Choudhury, Adv.  
 Mr. Raghav Pandey, Adv.  
 Ms. Gauri Pandey, Adv.

Mr. Mohd. Irshad Hanif, AOR  
 Mr. P. V. Yogeswaran, AOR  
 Mr. Jitendra Mohan Sharma, AOR  
 Ms. A. Sumathi, AOR  
 Mr. Jai Prakash Pandey, AOR  
 Mr. Ajit Pudussery, AOR  
 Ms. Hemantika Wahi, AOR  
 Mr. Pradeep Kumar Bakshi, AOR  
 Mr. K. L. Janjani, AOR  
 Mr. Naresh K. Sharma, AOR  
 Mr. Tarun Johri, AOR  
 Mr. Radha Shyam Jena, AOR  
 Mr. Ram Swarup Sharma, AOR  
 Ms. Sushma Suri, AOR  
 Mrs. Rani Chhabra, AOR  
 Ms. Divya Roy, AOR  
 Mr. V. Balachandran, AOR  
 Mr. S. C. Birla, AOR  
 Mr. P. R. Ramasesh, AOR  
 Mrs. Bina Gupta, AOR  
 M/S. Parekh & Co., AOR  
 M/S. K J John And Co, AOR  
 Mr. H. S. Parihar, AOR  
 Ms. Baby Krishnan, AOR  
 Ms. Bina Madhavan, AOR  
 Mr. Shibashish Misra, AOR  
 Mr. Umesh Bhagwat, AOR  
 Mrs. M. Qamaruddin, AOR  
 Mr. M. Yogesh Kanna, AOR

Mr. Rajeev Kumar Dubey, Adv.  
 Mr. Kamendra Mishra, AOR

Mr. Somesh Chandra Jha, AOR  
 Mr. Siddhartha Jha, AOR  
 M/S. V. Maheshwari & Co., AOR  
 Mr. Rajeev Singh, AOR

Ms. Parul Shukla, AOR  
 Ms. Shubhangi Pandey, Adv.

Ms. Tanvi Chuphal, Adv.

Mr. P. C Sen, Sr. Adv.  
 Mr. Shivanshu Singh, Adv.  
 Mr. P. S. Sudheer, AOR  
 Mr. Rishi Maheshwari, Adv.  
 Ms. Anne Mathew, Adv.  
 Mr. Bharat Sood, Adv.  
 Mr. Paul P. Abraham, Adv.  
 Ms. Miranda Solaman, Adv.

Mr. Sunny Choudhary, AOR  
 Mr. Ramesh Thakur, Adv.

Mr. Vinod Sharma, AOR  
 Ms. Surbhi Mehta, AOR  
 Mr. Rajiv Kumar Choudhry , AOR  
 Mr. Anurag Tandon, AOR

Dr. Monika Gusain, AOR

Mr. P. K. Manohar, AOR  
 Mr. S. Gowthaman, AOR  
 Mr. A. Karthik, AOR  
 Mr. Siddharth Sharma, AOR

Mrs. Aishwrya Bhati, A.S.G.  
 Mr. Archana Pathak Dave, Sr. Adv.  
 Mr. Raj Bahadur Yadav, AOR  
 Mrs. Ruchi Kohli, Adv.  
 Mr. Uday Prakash Yadav, Adv.  
 Mr. Suhasini Sen, Adv.  
 Mr. S S Rebello, Adv.  
 Mr. Shyam Gopal, Adv.  
 Mr. Raghav Sharma, Adv.  
 Mr. Sughosh Subramanium, Adv.

Mr. Naveen Kumar, AOR  
 Mr. James P. Thomas, AOR  
 Mr. Sunil Kumar Sharma, AOR

Ms. Swati Ghildiyal, AOR  
 Ms. Devyani Bhatt, Adv.

Mr. Krishna Ballabh Thakur, AOR

Mr. S. Nirajan Reddy, Sr. Adv.  
 Ms. Aruna Gupta, AOR  
 Mr. Ramesh Allanki, Adv.  
 Mr. Syed Ahmad Naqvi, Adv.

Mr. B. K. Pal, AOR  
 Mr. Sekhar Naphade, Sr. Adv.  
 Mr. Chnmoy Khaladkar, Adv.

Ms. Shalini Kaul, AOR

Mr. Nishe Rajen Shonker, AOR  
 Ms. Anu K Joy, Adv.  
 Mr. Alim Anvar, Adv.

Mr. Nishit Agrawal, AOR  
 Mr. Romy Chacko, AOR

Mr. Sravan Kumar Karanam, AOR  
 Ms. Shireesh Tyagi, Adv.  
 Ms. Tayade Pranali Gowardhan, Adv.  
 Mr. Aniket Singh, Adv.

Mr. Shubhranshu Padhi, AOR  
 Ms. Deepanwita Priyanka, AOR

Mr. Raghvendra Kumar, AOR  
 Mr. Anand Kumar Dubey, Adv.  
 Mr. Devvrat Singh, Adv.

Mr. Dinesh Chandra Pandey, AOR  
 Mrs. Pragya Baghel, AOR

Mr. Sarvam Ritam Khare, AOR  
 Ms. Jayasree Narasimhan, Adv.  
 Ms. Meena Sehwat, Adv.  
 Mr. Akash Shukla, Adv.

Mr. Shreekant Neelappa Terdal, AOR  
 Ms. Sunieta Ojha, AOR

Mr. Anirudh Sanganeria, AOR  
 Mr. Chinmay Deshpande, Adv.

Mr. Siddharth Bhatnagar, Sr. Adv.  
 Mr. Yash Prashant Sonavane, Adv.  
 Mr. Gopal Balwant Sathe, AOR

Mr. Aravindh S., AOR  
 Ms. Ekta Moyal, Adv.

Mrs. Kirti Renu Mishra, AOR  
 Mrs. Apurva Upmanyu, Adv.

Mr. Atul Sharma, AOR

Mr. Renjith B. Marar, Adv.  
 Ms. Lakshmi N. Kaimal, AOR  
 Mr. Rajkumar Pavothil, Adv.  
 Mr. Arun Poomulli, Adv.  
 Mr. Keshavraaj Nair, Adv.  
 Mr. Avinash Krishnakumar, Adv.  
 Mr. Harsh Vardhan Shah Shyam, Adv.

Mr. Kaushik Choudhury, AOR  
 Ms. Mrinal Gopal Elker, AOR  
 Mr. Dhaval Mehrotra, AOR

Mr. Ravindra Kumar, Sr. Adv.  
 Mr. Binay Kumar Das, AOR  
 Ms. Priyanka Das, Adv.  
 Ms. Neha Das, Adv.  
 Mr. Shivam Saksena, Adv.  
 Mr. Vipin Kumar Saxena, Adv.

Mr. Chandra Bhushan Prasad, AOR  
 Mr. Abhishek Atrey, AOR

Mr. V. N. Raghupathy, AOR  
 Mr. Manendra Pal Gupta, Adv.

M/S. D.s.k. Legal, AOR  
 Ms. Shibani Ghosh, AOR  
 Ms. Rashmi Nandakumar, AOR  
 Mr. Naveen Kumar, AOR

Ms. Aishwariya Bhati, A.S.G.  
 Mr. Shiv Mangal Sharma, A.A.G.  
 Mr. Saurabh Rajpal, Adv.  
 Mr. Amogh Bansal, Adv.  
 Mr. Sandeep Kumar Jha, AOR

Mr. Shiv Mangal Sharma, A.A.G.  
 Mr. Milind Kumar, AOR

Mr. Mohit Paul, AOR

Mr. K.m. Natraj, A.S.G.  
 Mr. Mukesh Kumar Maroria, AOR  
 Mrs. Mrinal Elkar Mazumdar, Adv.  
 Mr. Mukesh Kumar Verma, Adv.  
 Mr. Neeraj Kumar Sharma, Adv.  
 Mr. Harish Pandey, Adv.  
 Ms. Indira Bhakar, Adv.

Mr. Shashwat Parihar, Adv.  
 Mr. Piyush Beriwal, Adv.  
 Mr. Vinayak Sharma, Adv.  
 Mr. Anuj Srinivas Udupa, Adv.

Dr. Surender Singh Hooda, AOR  
 M/S. Cyril Amarchand Mangaldas Aor, AOR  
 Mr. M. R. Shamshad, AOR  
 Mr. Amrish Kumar, AOR

Ms. Purnima Krishna, AOR  
 Mr. M.f. Philip, Adv.  
 Mr. Karamveer Singh Yadav, Adv.

Mr. T. R. B. Sivakumar, AOR

Mr. Sujit Kumar Mishra, AOR  
 Mr. Anil Kumar, Adv.  
 Mr. Pankaj Balwan, Adv.

Ms. Adarsh Nain, AOR  
 Mr. Guntur Pramod Kumar, AOR

Ms. Anzu. K. Varkey, AOR

Ms. Astha Sharma, AOR  
 Ms. Lihzu Shiney Konyak, Adv.

Mr. Gurminder Singh, Sr. Adv. (A.G.)  
 Mr. Karan Sharma, AOR  
 Ms. Urvi Kashiwal, Adv.  
 Mr. Rishabh Sharma, Adv.  
 Mr. Princy Sharma, Adv.

Ms. Hemantika Wahi, AOR  
 Mr. Amit Kumar, AOR  
 Mr. Shashi B. Upadhyay, AOR  
 Mr. E.M.S. Aman, AOR  
 Mr. Surya Kant, AOR  
 M/S. J.S. Wad And Co., AOR  
 Ms. Madhu Sikri, AOR  
 Mr. Ashok K. Mahajan, AOR  
 Ms. Sumita Ray, AOR  
 Mr. Sri Pal Singh,  
 Ms. Jyoti Mendiratta, AOR  
 Mr. Kamal Mohan Gupta, AOR  
 Dr. Monika Gusain, AOR  
 Ms. Diksha Rai, AOR  
 Mr. Tarun Gupta, AOR  
 Ms. Ruchi Kohli, AOR  
 Ms. Sumita Hazarika, AOR  
 Ms. Sandhya Goswami, AOR

Ms. Shobha, AOR  
 Mr. V. Balachandran, AOR  
 Mr. Anil Nag, AOR  
 Mr. Praveen Jain, AOR  
 Mr. K. Rajeev, AOR  
 Mr. S.K. Sinha, AOR  
 Ms. Binu Tamta, AOR  
 Mr. Sarad Kumar Singhanian, AOR  
 Group Captain Karan Singh Bhati, AOR  
 Ms. Aruna Gupta, AOR  
 Mr. Naveen Chawla, AOR  
 Ms. A. Sumathi, AOR  
 Mr. Syed Mehdi Imam, AOR  
 Ms. Aishwarya Bhati, AOR  
 Ms. Suruchi Aggarwal, AOR  
 Mr. Satya Mitra, AOR  
 Mr. Aruneshwar Gupta, AOR  
 Ms. Aruna Gupta, AOR  
 Mr. Ashutosh Dubey, AOR  
 Mr. Chandra Bhushan Prasad, AOR

Mr. Karan Sharma, AOR  
 Ms. Sugandha Anand , AOR  
 Ms. Seita Vaidyalingam, AOR

Mr. Kumar Anurag Singh, Adv.  
 Mr. Anando Mukherjee, AOR  
 Mrs. Tulika Mukherjee, Adv.  
 Mr. Shwetank Singh, Adv.

Mr. Ajay Marwah, AOR

Mr. Ravindra S. Garia, AOR  
 Mr. Shashank Singh, Adv.  
 Mr. Madan Chandra Karnatak, Adv.  
 Ms. Vidhya, Adv.

Mr. Sudeep Kumar, AOR  
 Ms. Rani Mishra, AOR  
 Nishanth Patil, AOR  
 M/S. Venkat Palwai Law Associates, AOR

Mr. Sanjay Upadhyay, Sr. Adv.  
 Ms. Mayuri Raghuvanshi, AOR  
 Mr. Vyom Raghuvanshi, Adv.  
 Ms. Eisha Krishna, Adv.  
 Ms. Mansi Bachani, Adv.  
 Ms. Gitanjali Sanyal, Adv.  
 Mr. Shubham Upadhyay, Adv.

Mr. Vivek Jain, AOR

Mr. Parth Awasthi, Adv.  
 Mr. Pashupathi Nath Razdan, AOR  
 Ms. Maitreyee Jagat Joshi, Adv.  
 Mr. Astik Gupta, Adv.

Mr. Tarun Gupta, AOR  
 Mr. Hirday Virdi, Adv.  
 Mr. Atul Kumar, Adv.  
 Mr. Bhuwan Vats, Adv.  
 Mr. Yatinder Chaudhary, Adv.  
 Mr. Davinder Singh Khurana, Adv.  
 Mr. Manish Bansal, Adv.  
 Mr. Karunakar Rath, Adv.  
 Mr. Manoj Rajpoot, Adv.  
 Mr. Abhishek Sharma, Adv.  
 Mr. Vikrant, Adv.

Ms. Vanshaja Shukla, AOR  
 Ms. Ankeeta Appanna, Adv.  
 Mr. Siddhant Yadav, Adv.

Mr. Chirag M. Shroff, AOR  
 Mr. Dhananjay Kataria, Adv.

Ms. Ruchira Goel, AOR

Mr. Siddharth Dharmadhikari, Adv.  
 Mr. Aaditya Aniruddha Pande, AOR  
 Mr. Bharat Bagla, Adv.  
 Mr. Sourav Singh, Adv.  
 Mr. Aditya Krishna, Adv.  
 Ms. Preet S. Phanse, Adv.  
 Mr. Adarsh Dubey, Adv.  
 Ms. Yamini Singh, Adv.

Mr. Mayank Aggarwal, AOR  
 Mr. Sanjeev Kumar, AOR

UPON hearing the counsel the Court made the following  
 O R D E R

1. Since certain matters from State of Rajasthan with regard to mining in Aravalli Ranges and Hills were pending before the Bench presided over by one of us (B.R. Gavai, J.) and other matters from State of Haryana were pending before the Bench presided over by one of us (Abhay S. Oka, J.), the matter was referred to the Hon'ble the Chief Justice of India with an observation that it will be appropriate that all the matters are heard together so that the

issues are addressed commonly.

2. Accordingly, a Special Bench consisting of the two of us has been constituted under the orders of the Hon'ble the Chief Justice of India.

3. There are certain issues with regard to illegal mining as well as mining under the permissions granted by the States in Aravalli Hills/Ranges. One of the major issues is with regard to the different definitions of "Aravalli Hills/Ranges", as adopted by different States. The learned Amicus Curiae states that insofar as the State of Haryana is concerned, there is not even a definition of Aravalli hills and ranges.

4. The Central Empowered Committee (CEC) has submitted its Report No.3/2024, wherein certain aspects have been pointed out. The Report also points out various illegal mining activities carried out throughout the State of Rajasthan, district wise details have been given with regard to the areas under illegal mining.

5. In the report of the CEC, a report prepared by the FSI is annexed. As per the Report of the FSI the definition of Aravalli hills has been given as the hill as well as the uniform 100 meter wide buffer surrounding the downside of the hills.

6. We find that the issue with regard to the mining activities in the Aravalli Hills and Ranges needs to be addressed jointly by the Ministry of Environment, Forest and Climate Change (MoEFCC) as well as all the four State Governments i.e. the Government of National Capital Territory of Delhi (GNCTD) and the States of Rajasthan, Haryana and Gujarat.

7. We, therefore, direct that a Committee be constituted comprising of the following officers/officials to have a uniform definition of the Aravalli hills and ranges:-

- i. Secretary, Ministry of Environment, Forest and Climate Change, Government of India.
- ii. Secretaries of the Department of Forests, Government of National Capital Territory of Delhi and the States of Haryana, Rajasthan and Gujarat.
- iii. A representative of the Forest Survey of India.

- iv. A representative of the Central Empowered Committee.
  - v. A representative of the Geological Survey of India.
  - vi. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, shall be the convenor of the Committee.
8. The said Committee shall submit its report within a period of two months from today.
9. In the meantime, we also issue the following directions, as suggested by Shri P. Parameshwar, learned Amicus Curiae, to which Shri Tushar Mehta, learned Solicitor General of India appearing for the State of Haryana and Shri K.M. Natraj, learned Additional Solicitor General of India appearing for the State of Rajasthan, do not have any objection:-
- i. Direct the Union of India through the MoEFCC, State of Rajasthan, State of Haryana and GNCTD to file affidavits with details comments on the CEC Report No.3/2024 and also the issues identified hereinabove.
  - ii. The States of Haryana and Rajasthan should specifically indicate what steps for compliance of 15 (fifteen) Judgments/Orders of this Court's have been taken by the respective States.
  - iii. The States of Haryana and Rajasthan should specifically state what action has been taken on the CAG/CEC Reports on illegal mining and whether prosecution under the relevant State Laws and Recovery Process has been undertaken.
  - iv. The State of Rajasthan to specifically state the actions taken pursuant to the FSI Report dated 22.02.2018 where illegal mining polygons have been identified.
  - v. The State of Rajasthan be directed to reply to the FSI Report submitted to this Court pursuant to Order

dated 19.02.2010. The FSI Report dated 25.08.2010 and the CEC Report thereon dated 25.10.2010 were shared with the State of Rajasthan way back in 2010.

vi. The States of Rajasthan and Haryana shall also state the extent and mapping of all boundaries of mining areas (mentioned in the mining leases) within the area of the State.

10. Shri K. Parameshwar, learned Amicus Curiae, has further submitted that until further orders are passed by this Court, no fresh mining leases or renewal of existing mining leases should be permitted in Aravalli Ranges and Hills in the States of Haryana and Rajasthan.

11. The said suggestion is opposed by Shri Tushar Mehta, learned Solicitor General of India and Shri K.M. Natraj, learned Additional Solicitor General of India and Shri A.N.S. Nadkarni, learned senior counsel appearing for the Federation of Associations of Mining in Rajasthan. It is submitted that millions of labourers are dependent upon the mining activities carried out in these States. It is submitted that if the order, as sought by the learned Amicus Curiae is passed, it would have a cascading effect on the livelihood of millions of labourers.

12. According to our experience and as has been pointed out by this Court, in the judgment of this Court dated 10.11.2021 passed in C.A. No.3661-3662/2020, a total ban on mining is not conducive even to the interest of the environment, inasmuch as it gives scope for illegal mining.

13. In that view of the matter, to balance the competing interest, we find that the following direction would subserve the purpose:-

Until further orders, though all the States in which Aravalli Ranges and Hills are situated would be at liberty to consider and process the applications for grant of mining leases and also for renewal thereof including obtaining

statutory clearances from the various authorities, no final permission shall be granted for mining in the Aravalli Hills/Ranges, as defined in the FSI Report dated 25.08.2010, without permission from this Court.

14. Needless to state that this order in no way shall be construed as prohibiting the legal mining activities which are being carried out in accordance with the valid permits/licences.

15. Needless further to state that our orders are restricted only to the mining in the Aravalli hills/ranges.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER



**TRUE COPY**

राजस्थान सरकार  
प्रशासनिक सूचार (अनु-3) विभाग

क्रमांक : प.6(30)प्रसुवि/अनु.3/09

जयपुर, दिनांक : 15.12.2010

आदेश

राज्य में एनवायरमेंट सेफगार्ड की पालना हेतु मुख्य सचिव, राजस्थान की अध्यक्षता में एक समिति का गठन प्रशासनिक सूचार विभाग के आदेश क्रमांक प. 6(30)प्रसुवि/अनु.-3/09 दिनांक 15.01.2010 से किया गया है। इसी क्रम में अवैध खनन की समस्या को विशेष महत्त्व देने एवं अवैध खनन पर प्रभावी नियंत्रण हेतु राज्य स्तरीय स्पेशल टास्क फोर्स का निम्न प्रकार गठन किया जाता है :-

- |   |         |
|---|---------|
| 1. मुख्य सचिव, राजस्थान                         | अध्यक्ष |
| 2. महानिदेशक, पुलिस                             | सदस्य   |
| 3. प्रमुख शासन सचिव, गृह                        | सदस्य   |
| 4. प्रमुख शासन सचिव, पर्यावरण                   | सदस्य   |
| 5. प्रमुख शासन सचिव, खान एवं पेट्रोलियम         |         |
| 6. प्रमुख शासन सचिव, वन                         | सदस्य   |
| 7. प्रमुख शासन सचिव, विधि एवं विधिक कार्य विभाग | सदस्य   |

उक्त समिति का कार्य क्षेत्र सम्पूर्ण राजस्थान राज्य होगा। समिति अवैध खनन की रोकथाम एवं पर्यावरण संरक्षण हेतु आवश्यक दिशा-निर्देश प्रदान करेगी। इस समिति का प्रशासनिक विभाग, खान (गुप-2) विभाग होगा।

आज्ञा से,

उप शासन सचिव

प्रतिलिपि निम्न को प्रशासनिक विभाग के माध्यम से सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. अति० मुख्य सचिव, माननीय राज्यपाल महोदय, राजस्थान, जयपुर
2. प्रमुख सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान, जयपुर
3. निजी सचिव, माननीय खान राज्यमंत्री महोदय, राजस्थान, जयपुर
4. निजी सचिव, मुख्य सचिव, राजस्थान, जयपुर
5. निजी सचिव, प्रमुख शासन सचिव, गृह विभाग, राजस्थान, जयपुर
6. निजी सचिव, पुलिस महानिदेशक, राजस्थान, जयपुर
7. निजी सचिव, प्रमुख शासन सचिव, पर्यावरण विभाग, राजस्थान, जयपुर
8. निजी सचिव, प्रमुख शासन सचिव, खान विभाग, राजस्थान, जयपुर
9. निजी सचिव, प्रमुख शासन सचिव, वन विभाग, राजस्थान, जयपुर
10. निजी सचिव, प्रमुख शासन सचिव, विधि एवं विधिक कार्य विभाग
11. प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर
12. निदेशक, खान एवं भू-विज्ञान विभाग, उदयपुर
13. उप शासन सचिव, खान (गुप-2) विभाग, जयपुर
14. रक्षित पत्रावली।

अनुभागाधिकारी

TRUE COPY

राजस्थान सरकार  
खान एवं पेट्रोलियम विभाग

क्रमांक: प.20(118)खान/मुप-2/2014

जयपुर, दिनांक:

समस्त जिला कलक्टर

.....(राज0)।

**विषय:** खनिज विकास, पर्यावरण संरक्षण एवं अवैध खनन के संबंध में प्रशासनिक सुधार विभाग का जारी आदेश दिनांक 24.01.2025 की पालना हेतु।

महोदय/महोदया,

उपरोक्त विषयान्तर्गत लेख है राज्य में खनिज विकास को दृष्टिगत रखते हुए वैधानिक खनन की व्यवहारिक समस्याओं का निराकरण करते हुए पर्यावरण अनुकूल खनन को बढ़ावा देने एवं अवैध खनन की रोकथाम हेतु जिला स्तरीय "खनिज विकास, पर्यावरण संरक्षण एवं अवैध खनन निगरानी समिति" का गठन प्रशासनिक सुधार विभाग के आदेश क्रमांक प.6(9)प्र.सु./अनुभाग-3/2020-6430 दिनांक 24.01.2025 के द्वारा किया गया है।

प्रशासनिक सुधार विभाग द्वारा जिला स्तर पर कमेटी में चार खनन पट्टाधारियों/क्वारी लाईसेंसधारकों एवं एक पर्यावरण संरक्षण गतिविधियों में कार्यरत एन.जी.ओ. को शामिल किया जाना है। कमेटी द्वारा मासिक बैठक आयोजित की जाकर निम्न कार्य किया जाने हेतु आदेशित किया गया है:-

1. जिले में अवैध खनन/निर्गमन की रोकथाम हेतु आवश्यक कार्यवाही करवाकर अवैध खनन/निर्गमन पर निगरानी करेगी।
2. वृक्षारोपण एवं पर्यावरण संरक्षण हेतु आवश्यक कदम उठायेगी।
3. पट्टाधारियों/क्वारी लाईसेंसधारकों की समस्याओं की सुनवाई कर पट्टाधारियों/क्वारी लाईसेंसधारकों के खनन गतिविधियों में अन्तर विभागीय व्यवहारिक समस्याओं का निराकरण का कार्य करेगी।
4. वन संरक्षण अधिनियमों, पर्यावरण संरक्षण अधिनियमों एवं अन्य संबंधित नियमों को खनन गतिविधियों में प्रभावी रूप से लागू करेगी।

अतः उक्त कमेटी में चार खनन पट्टाधारियों/क्वारी लाईसेंसधारकों एवं एक पर्यावरण संरक्षण गतिविधियों में कार्यरत एन.जी.ओ. को नामित करावें। कमेटी की नियमित बैठक आयोजित कर खनिज विकास में आ रही व्यवहारिक बाधाओं को दूर कर पर्यावरण संरक्षण के साथ वैध खनन को बढ़ावा एवं अवैध खनन की रोकथाम हेतु आवश्यक कार्यवाही अमल में लावे जावें।

संलग्न: उपरोक्तानुसार।

भवदीय,

(टी. रविकान्त)  
प्रमुख शासन सचिव

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. निदेशक, खान एवं भूविज्ञान विभाग, उदयपुर
2. समस्त अतिरिक्त निदेशक (खान), जोन
3. समस्त अधीक्षण खनि अभियंता
2. समस्त खनि अभियंता/सहायक खनि अभियंता को प्रेषित कर लेख है कि जिला कलक्टर से सम्पर्क कर प्रशासनिक सुधार विभाग के आदेश के अनुसार खनन पट्टाधारियों/क्वारी लाईसेंसधारकों एवं पर्यावरण संरक्षण के कार्य में कार्यरत एन.जी.ओ. को सदस्य नामित करा कमेटी की नियमित बैठक आयोजित करवाया जाना सुनिश्चित करावें।

Certification signature by Ravikanth Talipudi  
<secretary.medical@rajasthan.gov.in> Validity  
Unknown

प्रमुख शासन सचिव  
Digitally Signed by: Ravikanth  
Designation: Principal  
Secretary To Government  
Date :28-01-2025 05:39:28

*Shankar*

TRUE COPY

**Action against Illegal Mining/Transportation/Stock in Arawali Districts In last five years  
( From Year 2020-21 to 2025-26 up to 15-07-2025) All figures are as per DMGOMS.**

Sr.No.	District	Action Detail	Year 2020-21	Year 2021-22	Year 2022-23	Year 2023-24	Year 2024-25	Yr. 2025- 26 (Upto 15-07-25)	TOTAL
1	Kotputli -Bahrod	Total Cases(Min./Trans./Stock)	117	51	146	243	157	88	802
		no. of Illegal Mining Cases	12	3	6	24	10	1	56
		F I R Lodged	6	0	26	7	15	14	68
		Seized Vehicles/Machines	115	51	144	214	158	44	726
		Recovered Penalty ( In Crore)	0.50	0.24	0.78	1.84	0.95	0.10	4.4166
2	Sikar	Total Cases(Min./Trans./Stock)	207	96	208	231	90	23	855
		no. of Illegal Mining Cases	5	2	4	16	3	0	30
		F I R Lodged	0	3	27	14	0	0	44
		Seized Vehicles/Machines	188	95	208	206	88	24	809
		Recovered Penalty ( In Crore)	2.01	0.93	1.61	2.54	0.44	0.17	7.6962
3	Alwar	Total Cases(Min./Trans./Stock)	258	218	406	304	235	59	1480
		no. of Illegal Mining Cases	26	10	26	35	20	6	123
		F I R Lodged	37	37	166	58	29	10	337
		Seized Vehicles/Machines	238	245	402	279	238	62	1464
		Recovered Penalty ( In Crore)	3.13	1.93	2.82	2.34	0.71	0.22	11.152
4	Jhunjhunu	Total Cases(Min./Trans./Stock)	140	112	144	170	130	56	752
		no. of Illegal Mining Cases	11	4	14	30	16	1	76
		F I R Lodged	2	3	8	7	6	0	26
		Seized Vehicles/Machines	139	108	138	145	123	53	706
		Recovered Penalty ( In Crore)	1.00	0.89	1.12	1.07	0.85	0.43	5.3536
5	Tonk	Total Cases(Min./Trans./Stock)	237	716	734	506	397	193	2783
		no. of Illegal Mining Cases	14	10	7	24	2	4	61
		F I R Lodged	13	460	1	30	4	2	510
		Seized Vehicles/Machines	241	719	724	484	401	164	2733
		Recovered Penalty ( In Crore)	0.95	2.81	2.17	18.84	0.93	0.24	25.937

6	Dausa	Total Cases(Min./Trans./Stock)	179	76	133	104	158	55	705
		no. of Illegal Mining Cases	12	6	8	13	13	4	56
		F I R Lodged	19	2	19	21	13	12	86
		Seized Vehicles/Machines	180	72	133	86	155	52	678
		Recovered Penalty ( In Crore)	0.71	0.69	0.69	0.60	1.00	0.33	4.0188
7	Khairthal -Tizara	Total Cases(Min./Trans./Stock)	4	8	17	16	12	0	57
		no. of Illegal Mining Cases	0	0	2	0	0	0	2
		F I R Lodged	0	0	5	5	0	0	10
		Seized Vehicles/Machines	4	8	20	15	12	0	59
		Recovered Penalty ( In Crore)	0.03	0.07	0.12	0.14	0.10	0.00	0.46
8	Ajmer	Total Cases(Min./Trans./Stock)	190	177	266	314	356	105	1408
		no. of Illegal Mining Cases	20	17	12	44	65	13	171
		F I R Lodged	20	10	22	17	21	25	115
		Seized Vehicles/Machines	208	200	290	323	370	104	1495
		Recovered Penalty ( In Crore)	1.29	1.32	1.85	1.96	2.07	0.63	9.12
9	Beawar	Total Cases(Min./Trans./Stock)	75	88	167	171	249	101	851
		no. of Illegal Mining Cases	6	9	6	23	33	7	84
		F I R Lodged	5	4	19	10	19	26	83
		Seized Vehicles/Machines	83	84	164	188	235	88	842
		Recovered Penalty ( In Crore)	0.42	0.54	0.99	1.32	1.06	0.43	4.76
10	Sirohi	Total Cases(Min./Trans./Stock)	210	177	208	206	191	55	1047
		no. of Illegal Mining Cases	7	9	19	12	3	3	53
		F I R Lodged	1	2	19	1	0	1	24
		Seized Vehicles/Machines	199	163	196	195	185	55	993
		Recovered Penalty ( In Crore)	1.36	0.94	1.55	1.39	0.67	0.35	6.2583
11	Udaipur	Total Cases(Min./Trans./Stock)	356	249	211	228	262	173	1479
		no. of Illegal Mining Cases	17	14	11	23	29	17	111
		F I R Lodged	37	16	42	29	33	27	184
		Seized Vehicles/Machines	423	262	224	230	263	175	1577
		Recovered Penalty ( In Crore)	4.74	3.11	1.84	2.89	2.41	1.51	16.506

12	Salumber	Total Cases(Min./Trans./Stock)	89	126	123	62	42	9	451
		no. of Illegal Mining Cases	6	19	30	13	3	3	74
		F I R Lodged	13	25	17	4	0	4	63
		Seized Vehicles/Machines	88	121	117	58	38	4	426
		Recovered Penalty ( In Crore)	1.16	2.02	1.66	0.97	0.15	0.05	6.0002
13	Banswara	Total Cases(Min./Trans./Stock)	96	74	119	121	102	68	580
		no. of Illegal Mining Cases	6	7	5	9	8	8	43
		F I R Lodged	15	4	7	10	6	2	44
		Seized Vehicles/Machines	90	66	90	112	108	68	534
		Recovered Penalty ( In Crore)	0.60	0.71	1.05	1.29	0.48	0.20	4.3341
14	Pratapgarh	Total Cases(Min./Trans./Stock)	56	49	79	80	61	15	340
		no. of Illegal Mining Cases	4	0	5	10	15	2	36
		F I R Lodged	0	0	8	1	0	0	9
		Seized Vehicles/Machines	54	46	75	76	64	13	328
		Recovered Penalty ( In Crore)	0.48	0.41	0.65	0.43	0.45	0.10	2.5248
15	Dungarpur	Total Cases(Min./Trans./Stock)	140	123	85	81	103	80	612
		no. of Illegal Mining Cases	26	19	39	20	17	8	129
		F I R Lodged	15	1	7	2	6	6	37
		Seized Vehicles/Machines	122	117	63	64	102	75	543
		Recovered Penalty ( In Crore)	1.45	1.40	0.88	0.74	1.08	0.59	6.1569
16	Bhilwara	Total Cases(Min./Trans./Stock)	1188	888	711	797	940	314	4838
		no. of Illegal Mining Cases	112	77	79	152	67	27	514
		F I R Lodged	330	213	239	213	87	20	1102
		Seized Vehicles/Machines	1131	941	660	707	978	314	4731
		Recovered Penalty ( In Crore)	13.93	11.88	8.73	10.39	9.69	2.99	57.605
17	Rajsamand	Total Cases(Min./Trans./Stock)	354	330	248	469	289	92	1782
		no. of Illegal Mining Cases	41	34	41	47	39	6	208
		F I R Lodged	13	14	39	136	4	14	220
		Seized Vehicles/Machines	332	323	230	445	283	80	1693
		Recovered Penalty ( In Crore)	2.68	2.49	2.06	3.85	2.38	0.60	14.053

18	Pali	Total Cases(Min./Trans./Stock)	468	533	381	395	326	141	2244
		no. of Illegal Mining Cases	31	24	16	31	23	12	137
		F I R Lodged	4	8	7	41	20	17	97
		Seized Vehicles/Machines	450	527	380	379	336	127	2199
		Recovered Penalty ( In Crore)	5.39	6.89	4.69	5.15	3.45	1.12	26.696
19	Jaipur	Total Cases(Min./Trans./Stock)	813	955	993	747	526	227	4261
		no. of Illegal Mining Cases	11	17	34	74	34	14	184
		F I R Lodged	10	6	9	23	17	3	68
		Seized Vehicles/Machines	815	948	1007	763	581	230	4344
		Recovered Penalty ( In Crore)	4.10	6.67	6.85	7.33	3.91	1.00	29.851
20	Didwana -Kuchaman	Total Cases(Min./Trans./Stock)	56	35	79	118	55	23	366
		no. of Illegal Mining Cases	6	4	7	38	1	2	58
		F I R Lodged	12	1	22	31	6	0	72
		Seized Vehicles/Machines	50	38	72	85	50	21	316
		Recovered Penalty ( In Crore)	0.47	0.45	0.45	0.67	0.28	0.06	2.3797



TRUE COPY

**Information pertaining to District Mineral Foundation Trust (DMFT)**

Name of District	S. No.	Year	Collected Amount of District Mineral Fund (DMF) (Amount in Lakhs)	Amount utilized of District Mineral Fund (DMF) (Amount in Lakhs)	Any system of audit is available to monitor DMFT Fund		Detail of audit carried out, if any, for DMFT Fund	
					Collected (Yes/No)	Utilized (Yes/No)	Collected (Amount in Lakhs)	Utilized (Amount in Lakhs)
Ajmer	1.	2016-2017	0	0	Yes	Yes	Yes	Yes
	2.	2017-2018	7795.74	4	Yes	Yes	Yes	Yes
	3.	2018-2019	10683.84	2967.43	Yes	Yes	Yes	Yes
	4.	2019-2020	5685.79	4122.95	Yes	Yes	Yes	Yes
	5.	2020-2021	4912.4	6679.24	Yes	Yes	Yes	Yes
	6.	2021-2022	7189.49	9946.73	Yes	Yes	Yes	Yes
	7.	2022-2023	5170.09	3508.47	Yes	Yes	Yes	Yes
	8.	2023-2024	4999.06	5515.62	Yes	Yes	No	No
	9.	2024-2025	5200.11	3336.86	Yes	Yes	No	No
Alwar	1.	2016-2017	228.68	0	Yes	Yes	Yes	Yes
	2.	2017-2018	472.24	0	Yes	Yes	Yes	Yes
	3.	2018-2019	416.47	9.99	Yes	Yes	Yes	Yes
	4.	2019-2020	871.92	144.3	Yes	Yes	Yes	Yes
	5.	2020-2021	780.06	259.19	Yes	Yes	Yes	Yes
	6.	2021-2022	787.89	249.39	Yes	Yes	Yes	Yes
	7.	2022-2023	647.36	554.13	Yes	Yes	Yes	Yes
	8.	2023-2024	970.08	568.19	Yes	Yes	Yes	Yes
	9.	2024-2025	917.74	155.21	Yes	Yes	Yes	Yes
Barmer	1.	2016-2017	1972.25	-	Yes	Yes	Yes	Yes
	2.	2017-2018	2606.77	414.08	Yes	Yes	Yes	Yes
	3.	2018-2019	970.14	1999.93	Yes	Yes	Yes	Yes
	4.	2019-2020	2570.14	464.83	Yes	Yes	Yes	Yes
	5.	2020-2021	2831.45	1761.64	Yes	Yes	Yes	Yes
	6.	2021-2022	2833.49	3115.27	Yes	Yes	Yes	Yes
	7.	2022-2023	4436.87	3270.84	Yes	Yes	No	No
	8.	2023-2024	4394.67	1554.79	Yes	Yes	No	No
	9.	2024-2025	3791.83	982.04	Yes	Yes	No	No

Banswara	1.	2016-2017	0.00	0.00	0	0	0	0
	2.	2017-2018	967.81	0.00	Yes	Yes	Yes	Yes
	3.	2018-2019	559.09	711.66	Yes	Yes	Yes	Yes
	4.	2019-2020	789.53	77.77	Yes	Yes	Yes	Yes
	5.	2020-2021	438.34	299.69	Yes	Yes	Yes	Yes
	6.	2021-2022	671.06	774.17	Yes	Yes	Yes	Yes
	7.	2022-2023	752.74	854.34	Yes	Yes	Yes	Yes
	8.	2023-2024	741.89	191.58	Yes	Yes	Yes	Yes
	9.	2024-2025	724.88	243.51	Yes	Yes	Yes	Yes
Baran	1.	2016-2017	34.55	0	Yes	Yes	0.1	0.1
	2.	2017-2018	41.42	0	Yes	Yes		
	3.	2018-2019	23.66	7.75	Yes	Yes	0.05	0.05
	4.	2019-2020	56.48	7.15	Yes	Yes	0.22	0
	5.	2020-2021	68.8	2	Yes	Yes		
	6.	2021-2022	67.92	44.87	Yes	Yes		
	7.	2022-2023	87.17	53.32	Yes	Yes	-	-
	8.	2023-2024	135.27	23	Yes	Yes	-	-
	9.	2024-2025	427.09	2.93	Yes	Yes	-	-
Bharatpur	1.	2016-2017	307.09	0	Yes	Yes	Yes	0
	2.	2017-2018	652.95	0	Yes	Yes	Yes	0
	3.	2018-2019	985.61	377	Yes	Yes	Yes	377
	4.	2019-2020	1013.95	1485	Yes	Yes	Yes	1485
	5.	2020-2021	2497.62	1349	Yes	Yes	Yes	1349
	6.	2021-2022	1015.12	2401.63	Yes	Yes	Yes	2401.63
	7.	2022-2023	1464.03	733.16	Yes	Yes	Yes	733.16
	8.	2023-2024	1681.5	1899.66	Yes	Yes	Yes	1899.66
	9.	2024-2025	1788.36	473.01	Yes	Yes	Yes	473.01
Bhilwara	1.	2016-2017	30010	0	Yes	Yes	Yes	Yes
	2.	2017-2018	27729	3821.23	Yes	Yes	Yes	Yes
	3.	2018-2019	25880	8186.37	Yes	Yes	Yes	Yes
	4.	2019-2020	23433	7436.22	Yes	Yes	Yes	Yes
	5.	2020-2021	29193	43840.65	Yes	Yes	Yes	Yes
	6.	2021-2022	58483	7299.9	Yes	Yes	Yes	Yes
	7.	2022-2023	53989	10861.36	Yes	Yes	Yes	Yes
	8.	2023-2024	46673	40041.83	Yes	Yes	Yes	Yes
	9.	2024-2025	53259	21899.97	Yes	Yes	Yes	Yes

<b>Bikaner</b>	1.	2016-2017	0	0	40	Yes	Yes	Yes	No
	2.	2017-2018	494.75	17		Yes	Yes	Yes	No
	3.	2018-2019	1501.16	34.57		Yes	Yes	Yes	No
	4.	2019-2020	981.59	34.63		Yes	Yes	Yes	No
	5.	2020-2021	1210.24	805.68		Yes	Yes	Yes	No
	6.	2021-2022	1448.21	485.85		Yes	Yes	Yes	No
	7.	2022-2023	2273.76	1596.36		Yes	Yes	Yes	No
	8.	2023-2024	2390.66	1976.77		Yes	Yes	No	No
	9.	2024-2025	2511.25	1190.09		Yes	Yes	No	No
<b>Bundi</b>	1.	2016-2017	579.73	0		Yes	Yes	-	-
	2.	2017-2018	502.54	0		Yes	Yes	-	-
	3.	2018-2019	419.77	340.3		Yes	Yes	-	-
	4.	2019-2020	809.39	572.57		Yes	Yes	-	-
	5.	2020-2021	325.85	347.42		Yes	Yes	-	-
	6.	2021-2022	632.71	612.83		Yes	Yes	-	-
	7.	2022-2023	730.61	437.45		Yes	Yes	-	-
	8.	2023-2024	1715.02	348.74		Yes	Yes	-	-
	9.	2024-2025	679.08	1238.69		No	No	-	-
<b>Chittorgarh</b>	1.	2016-2017	4663.55	0		Yes	Yes	4663.55	0
	2.	2017-2018	10123.2	1448.6		Yes	Yes	10123.2	1448.6
	3.	2018-2019	6691.1	4715.07		Yes	Yes	6691.1	4715.07
	4.	2019-2020	7205.15	707.44		Yes	Yes	7205.15	707.44
	5.	2020-2021	7072.56	4864.49		Yes	Yes	7072.56	4864.49
	6.	2021-2022	7931.23	6017.76		Yes	Yes	7931.23	6017.76
	7.	2022-2023	10200.89	1539.64		Yes	Yes	CA audit Pending	
	8.	2023-2024	9621.09	8555.75		Yes	Yes		
	9.	2024-2025	9740.77	5665.59		Yes	Yes		
<b>Churu</b>	1.	2016-2017	54.32	16.46		Yes	Yes	Completed	Completed
	2.	2017-2018	105.87	41.44		Yes	Yes	Completed	Completed
	3.	2018-2019	114.23	0		Yes	Yes	Completed	Completed
	4.	2019-2020	110.86	131.79		Yes	Yes	Completed	Completed
	5.	2020-2021	265.46	98.26		Yes	Yes	Completed	Completed
	6.	2021-2022	2017.79	842.07		Yes	Yes	Completed	Completed
	7.	2022-2023	279.57	1169.04		Yes	Yes	Completed	Completed
	8.	2023-2024	449.02	96.62		Yes	Yes	Completed	Completed
	9.	2024-2025	591.92	18.88		Yes	Yes	In Progress	In Progress

Dausa	1.	2016-2017	26.64	0	Yes	Yes	26.64	0
	2.	2017-2018	89.2	17.6	Yes	Yes	89.2	17.6
	3.	2018-2019	81.08	0	Yes	Yes	81.08	0
	4.	2019-2020	147.22	0.27	Yes	Yes	147.22	0.27
	5.	2020-2021	176.43	23.68	Yes	Yes	176.43	23.68
	6.	2021-2022	150.28	0.14	Yes	Yes	150.28	0.14
	7.	2022-2023	162.1	236.31	Yes	Yes	-	-
	8.	2023-2024	201.58	86.45	Yes	Yes	-	-
	9.	2024-2025	203.61	200.84	Yes	Yes	-	-
Dholpur	1.	2016-2017	148.14	0	Yes	Yes	Yes	Yes
	2.	2017-2018	154.35	59.55	Yes	Yes	Yes	Yes
	3.	2018-2019	290.5	191	Yes	Yes	Yes	Yes
	4.	2019-2020	270.53	415.03	Yes	Yes	Yes	Yes
	5.	2020-2021	1117.26	69	Yes	Yes	Yes	Yes
	6.	2021-2022	238.54	1248	Yes	Yes	Yes	Yes
	7.	2022-2023	250.73	215.1	Yes	Yes	Yes	Yes
	8.	2023-2024	261.96	0.23	Yes	Yes	Yes	Yes
	9.	2024-2025	307.14	3	Yes	Yes	-	-
Dungarpur	1.	2016-2017	122.13	0	Yes	Yes	122.13	0
	2.	2017-2018	116.36	48.29	Yes	Yes	116.36	48.29
	3.	2018-2019	104.45	81.29	Yes	Yes	104.45	81.29
	4.	2019-2020	109.54	4	Yes	Yes	109.54	4
	5.	2020-2021	136.4	77.59	Yes	Yes	136.4	77.59
	6.	2021-2022	193.23	58.95	Yes	Yes	Pending	Pending
	7.	2022-2023	199.64	15	Yes	Yes	Pending	Pending
	8.	2023-2024	254.37	11.03	Yes	Yes	Pending	Pending
	9.	2024-2025	211.15	27	Yes	Yes	Pending	Pending
Hanumangarh	1.	2016-2017	213.74	0	Yes	Yes	Completed	Completed
	2.	2017-2018	138.24	193.26	Yes	Yes	Completed	Completed
	3.	2018-2019	191.74	124.36	Yes	Yes	Completed	Completed
	4.	2019-2020	281.24	0	Yes	Yes	Completed	Completed
	5.	2020-2021	183.2	289.33	Yes	Yes	Completed	Completed
	6.	2021-2022	288.92	366.07	Yes	Yes	Completed	Completed
	7.	2022-2023	364.24	121.56	Yes	Yes	Completed	Completed
	8.	2023-2024	295.34	393.66	Yes	Yes	In Progress	In Progress
	9.	2024-2025	257.75	185.92	Yes	Yes	In Progress	In Progress

Jaipur	1.	2016-2017	-	-	-	-	-	-
	2.	2017-2018	2475.34	-	Yes	-	2475.34	-
	3.	2018-2019	2005.89	662.07	Yes	Yes	2005.89	662.07
	4.	2019-2020	2430.82	454.28	Yes	Yes	2430.82	454.28
	5.	2020-2021	1597.07	593.57	Yes	Yes	1597.07	593.57
	6.	2021-2022	2127.11	1389.48	Yes	Yes	2127.11	1389.48
	7.	2022-2023	2248.18	2789.2	Yes	Yes	2248.18	2789.2
	8.	2023-2024	3216.71	2774.81	Yes	Yes	3216.71	2774.81
	9.	2024-2025	4226.86	418.11	Yes	Yes	4226.86	418.11
Jaisalmer	1.	2016-2017	520.28	0	0	0	0	0
	2.	2017-2018	1246.34	0	0	0	0	0
	3.	2018-2019	986.89	0	0	0	0	0
	4.	2019-2020	1179.11	64	0	0	0	0
	5.	2020-2021	962.19	1205.95	0	0	0	0
	6.	2021-2022	3618.66	20	0	0	0	0
	7.	2022-2023	965.38	38.4	0	0	0	0
	8.	2023-2024	1340.35	0	0	0	0	0
	9.	2024-2025	1442.7	0	0	0	0	0
Jalore	1.	2016-2017	116.42	Nil	Yes	Yes	Audit Done	Audit Done
	2.	2017-2018	172.82	Nil	Yes	Yes	Audit Done	Audit Done
	3.	2018-2019	213.19	16.3	Yes	Yes	Audit Done	Audit Done
	4.	2019-2020	186.49	45.28	Yes	Yes	Audit Done	Audit Done
	5.	2020-2021	328.92	25.3	Yes	Yes	Audit Done	Audit Done
	6.	2021-2022	389.04	306.52	Yes	Yes	Audit Done	Audit Done
	7.	2022-2023	562.97	360.45	Yes	Yes	Audit in Process	Audit in Process
	8.	2023-2024	400.68	339.85	Yes	Yes	Audit in Process	Audit in Process
	9.	2024-2025	466	4.76	Yes	Yes	Audit Due	Audit Due
Jhalawar	1.	2016-2017	81.19	53.27	Yes	Yes	Completed	Completed
	2.	2017-2018	218.08	195.99	Yes	Yes	Completed	Completed
	3.	2018-2019	146.84	103.05	Yes	Yes	Completed	Completed
	4.	2019-2020	516.24	26	Yes	Yes	Completed	Completed
	5.	2020-2021	307.84	88.28	Yes	Yes	Completed	Completed
	6.	2021-2022	490.39	433.55	Yes	Yes	Completed	Completed
	7.	2022-2023	443.34	37.71	Yes	Yes	In Progress	In Progress
	8.	2023-2024	391.65	161.02	Yes	Yes	In Progress	In Progress
	9.	2024-2025	227.98	39	Yes	Yes	In Progress	In Progress

Jhunjhunu	1.	2016-2017	0	0	Yes	Yes	0	0
	2.	2017-2018	1093.15	17.13	Yes	Yes	1093.15	17.13
	3.	2018-2019	1027.83	824.76	Yes	Yes	1027.83	824.76
	4.	2019-2020	1196.64	271	Yes	Yes	1196.64	271
	5.	2020-2021	958.54	537.24	Yes	Yes	958.54	537.24
	6.	2021-2022	1714.65	1198.49	Yes	Yes	1714.65	1198.49
	7.	2022-2023	1589.13	2063.81	Yes	Yes	CA audit Pending	
	8.	2023-2024	2220.77	107.09	Yes	Yes		
	9.	2024-2025	2832.05	18	Yes	Yes		
Jodhpur	1.	2016-2017	-	-	Yes	Yes	-	-
	2.	2017-2018	491.93	-	-	Yes	491.93	-
	3.	2018-2019	1356.31	1615	Yes	Yes	1356.31	1615
	4.	2019-2020	1542.15	1499.5	Yes	Yes	1542.15	1499.5
	5.	2020-2021	1247.26	886	Yes	Yes	1247.26	886
	6.	2021-2022	1907.17	222.57	Yes	Yes	1907.17	222.57
	7.	2022-2023	1979.73	3573.99	Yes	Yes	1979.73	3573.99
	8.	2023-2024	2577.54	810.69	Yes	Yes	2577.54	810.69
	9.	2024-2025	2582.99	2308.1	Yes	Yes	2582.99	2308.1
Karauli	1.	2016-2017	-	-	-	-	-	-
	2.	2017-2018	99.32	-	-	-	-	-
	3.	2018-2019	194.82	256.5	Yes	Yes	-	-
	4.	2019-2020	268.47	154.62	Yes	Yes	-	0.118
	5.	2020-2021	213.67	285	Yes	Yes	-	-
	6.	2021-2022	178.62	226.83	Yes	Yes	-	-
	7.	2022-2023	268.88	291.35	-	-	-	0.354
	8.	2023-2024	423.61	252.12	-	-	-	0.118
	9.	2024-2025	281	426	-	-	-	-
Kota	1.	2016-2017	1185.41	0.02	Yes	Yes	1185.41	0.02
	2.	2017-2018	1661.53	8.02	Yes	Yes	1661.53	8.02
	3.	2018-2019	1187.57	695.15	Yes	Yes	1187.57	695.15
	4.	2019-2020	998.6	271.1	Yes	Yes	998.6	271.1
	5.	2020-2021	1569.04	1196.36	Yes	Yes	1569.04	1196.36
	6.	2021-2022	1629.42	528.24	Yes	Yes	1629.42	528.24
	7.	2022-2023	1850.81	674.55	No	No	-	-
	8.	2023-2024	2117.37	720.58	No	No	-	-
	9.	2024-2025	2143.81	905.75	No	No	-	-

Nagaur	1.	2016-2017	860.28	0	Yes	Yes	Yes	Yes
	2.	2017-2018	832.39	0	Yes	Yes	Yes	Yes
	3.	2018-2019	1811.54	425.24	Yes	Yes	Yes	Yes
	4.	2019-2020	1462.38	1534.65	Yes	Yes	Yes	Yes
	5.	2020-2021	2051.74	2320.62	Yes	Yes	Yes	Yes
	6.	2021-2022	2932.28	1012.78	Yes	Yes	No	No
	7.	2022-2023	3404.6	357	Yes	Yes	No	No
	8.	2023-2024	3452.63	4134.81	Yes	Yes	No	No
	9.	2024-2025	4152.25	4074.84	Yes	Yes	No	No
Pali	1.	2016-2017	3017.96	0	Yes	Yes	3017.96	0
	2.	2017-2018	9059.02	0	Yes	Yes	9059.02	0
	3.	2018-2019	5541.85	4194.99	Yes	Yes	5541.85	4194.99
	4.	2019-2020	5476.68	3193.48	Yes	Yes	5476.68	3193.48
	5.	2020-2021	5083.44	7104.57	Yes	Yes	5083.44	7104.57
	6.	2021-2022	5826.65	5914.08	Yes	Yes	5826.65	5914.08
	7.	2022-2023	6250.01	4738.48	Yes	Yes	-	-
	8.	2023-2024	7688.08	2778.2	Yes	Yes	-	-
	9.	2024-2025	7152.56	3963.29	Yes	Yes	-	-
Pratapgarh	1.	2016-2017	0	0	0	0	0	0
	2.	2017-2018	50.28	50.28	Yes	0	0	0
	3.	2018-2019	1100.6	1100.6	Yes	0	0	0
	4.	2019-2020	1664	1664	Yes	0	0	0
	5.	2020-2021	1134	1132	Yes	0	0	0
	6.	2021-2022	1272	1272	Yes	0	0	0
	7.	2022-2023	1845	1845	Yes	0	0	
	8.	2023-2024	2416	2416	Yes	0	0	0
	9.	2024-2025	2705	2705	Yes	0	0	0
Rajsamand	1.	2016-2017	13418.16	0.02	Yes	Yes	13418.16	0.02
	2.	2017-2018	20689.78	4014.94	Yes	Yes	20689.78	4014.94
	3.	2018-2019	26900.18	11040.29	Yes	Yes	26900.18	11040.29
	4.	2019-2020	22288.42	2453.08	Yes	Yes	22288.42	2453.08
	5.	2020-2021	28042.94	30634.17	Yes	Yes	28042.94	30634.17
	6.	2021-2022	36544.62	29821.63	Yes	Yes	36544.62	29821.63
	7.	2022-2023	36325.15	26557.15	Yes	Yes	36325.15	26557.15
	8.	2023-2024	31224.76	27310.17	Yes	Yes	31224.76	27310.17
	9.	2024-2025	33097.68	15822.72	Yes	Yes	CA audit Pending	

Sawai Madhopur	1.	2016-2017	464.8142	407.65928 <sup>45</sup>	-	-	58.21746	-
	2.	2017-2018	135.81095	24.88102	-	-	135.81095	24.88102
	3.	2018-2019	11.9422	20.49487	-	-	11.9422	20.49487
	4.	2019-2020	48.00976	99.68339	-	-	48.00976	99.68339
	5.	2020-2021	95.02165	136	-	-	95.02165	136
	6.	2021-2022	170.7352	126.6	-	-	170.7352	126.6
	7.	2022-2023	159.37165	55.4	-	-	159.37165	55.4
	8.	2023-2024	153.72951	0.025	-	-	153.72951	0.025
	9.	2024-2025	62.06275	8.225	-	-	-	-
Sikar	1.	2016-2017	0	Nil	Yes	Yes	0	Nil
	2.	2017-2018	269.85	64.76	Yes	Yes	269.85	64.76
	3.	2018-2019	478.12	298.89	Yes	Yes	478.12	298.89
	4.	2019-2020	399.76	27.68	Yes	Yes	399.76	27.68
	5.	2020-2021	445.58	140.97	Yes	Yes	445.58	140.97
	6.	2021-2022	744.81	586.9	Yes	Yes	744.81	586.9
	7.	2022-2023	975.23	986.87	Yes	Yes	975.23	986.87
	8.	2023-2024	1245.02	304.23	Yes	Yes	CA audit Pending	CA audit Pending
	9.	2024-2025	1458.85	538.26	Yes	Yes	CA audit Pending	CA audit Pending
Sirohi	1.	2016-2017	1725.83	0	Yes	Yes	1725.83257	0
	2.	2017-2018	3501.88	398.69	Yes	Yes	3501.8823	398.6909
	3.	2018-2019	3675.58	998.49	Yes	Yes	3675.58175	998.4873
	4.	2019-2020	3314.86	465.59	Yes	Yes	3314.85718	465.58631
	5.	2020-2021	2965.03	4282.18	Yes	Yes	2965.02709	4282.18143
	6.	2021-2022	3501.61	4106.96	Yes	Yes	3501.60753	4106.9514
	7.	2022-2023	4075.44	3958.81	Yes	Yes	4075.43622	3958.81356
	8.	2023-2024	3805.93	3527.46	Yes	Yes	3805.93348	3527.45955
	9.	2024-2025	3510.25	884.63	under process	under process	under process	under process
Sri Ganganagar	1.	2016-2017	129.47	0	Yes	Yes	Completed	Completed
	2.	2017-2018	179.29	134.12	Yes	Yes	Completed	Completed
	3.	2018-2019	229.33	102.3	Yes	Yes	Completed	Completed
	4.	2019-2020	193.26	0.45	Yes	Yes	Completed	Completed
	5.	2020-2021	198.95	8.41	Yes	Yes	Completed	Completed
	6.	2021-2022	247.85	177.29	Yes	Yes	Completed	Completed
	7.	2022-2023	406.88	69.26	Yes	Yes	In Progress	In Progress
	8.	2023-2024	351.74	61.75	Yes	Yes	In Progress	In Progress
	9.	2024-2025	272.2	78.33	Yes	Yes	In Progress	In Progress

				46				
<b>Tonk</b>	1.	2016-2017	351.34	0	Yes	Yes	Yes	Yes
	2.	2017-2018	247.59	0	Yes	Yes	Yes	Yes
	3.	2018-2019	32.33	0	Yes	Yes	Yes	Yes
	4.	2019-2020	61.58	8	Yes	Yes	Yes	Yes
	5.	2020-2021	148.68	316.22	Yes	Yes	Yes	Yes
	6.	2021-2022	243.49	166.21	Yes	Yes	Yes	Yes
	7.	2022-2023	674.8	249.03	Yes	Yes	Yes	Yes
	8.	2023-2024	1062.15	693.64	Yes	Yes	No	No
	9.	2024-2025	704.94	330.26	Yes	Yes	No	No
<b>Udaipur</b>	1.	2016-2017	4441.91512	0.00632	Yes	Yes	4441.91512	0.00632
	2.	2017-2018	8034.00126	1293.69603	Yes	Yes	8034.00126	1293.69603
	3.	2018-2019	9281.47743	3659.89106	Yes	Yes	9281.47743	3659.89106
	4.	2019-2020	10318.57062	2271.34675	Yes	Yes	10318.57062	2271.34675
	5.	2020-2021	13281.26972	12919.74519	Yes	Yes	13281.26972	12919.74519
	6.	2021-2022	21351.62398	2792.235435	Yes	Yes	21351.62398	2792.235435
	7.	2022-2023	19346.88149	2259.19471	Yes	Yes	19346.88149	2259.19471
	8.	2023-2024	20417.1981	1923.0566	Yes	Yes	20417.1981	1923.0566
	9.	2024-2025	25388.22	5725.71907	Yes	Yes	23346.98	5720.63

TRUE COPY



	योग	0	0	9.99	144.3	259.19	249.39	554.13	568.19	155.98	
	उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	
Barmer	1	चिकित्सा	0	0	28.27	9.95	0	238	130.29	158.6	19.35
	2	पेयजल व्यवस्था	0	153.74	304.8	37.04	79.74	375.15	296.07	255.8	39.3
	3	शिक्षा	0	61.59	840.35	0	0.76	48.75	682.43	731.73	422.34
	4	स्वच्छता	0	0	0	0	6.49	40	97.48	65.2	147.03
	5	सड़क निर्माण	0	198.75	612.89	52.56	83.27	1894.1	1554.66	335.7	155.84
	6	सिंचाई	0	0	25.14	4.85	21	78	39	0	22.92
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0	0
	8	पर्यावरण	0	0	178.63	0	74.79	0	0	0	0
	9	कौशल विकास	0	0	0	0	0	0	40	0	57.94
	10	खेलकुद	0	0	0	0	0	0	0	0	0
	11	सिलिकोसिस	0	0	7	359	309	437.02	224	1.5	110.9
	12	राज्य खनिज निधि कोष	0	0	0	0	1179.29	0	0	0	0
	13	कोविड-19	0	0	0	0	0	0	0	0	0
	14	अन्य प्रशासनिक	0	0	0.84	1.41	1.57	4.06	6.88	6.23	6.4
	15	महिला एवं बाल विकास	0	0	0	5.62	0	0	200	0	0
	16	अन्य आय-व्यय	0	0	0	0	0	0	0	0	0
		योग	0	416.08	1997.92	470.43	1755.91	3115.26	3270.81	1554.76	982.02
	उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	
Banswara	1	चिकित्सा	0	0	62.70	0	0	0	41.91	3.00	51.97
	2	पेयजल व्यवस्था	0	0	0	0	0	0	0	0	0
	3	शिक्षा	0	0	293.71	6.90	79.01	62.58	185.49	91.52	161.63
	4	स्वच्छता	0	0	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	0	0	0	0	309.15	148.22	69.72	0
	6	सिंचाई	0	0	0	0	0	0	4.00	0	2.03
	7	ढांचागत निर्माण	0	0	12.63	9.29	23.16	10.66	36.50	12.60	14.69
	8	पर्यावरण	0	0	165.88	57.50	52.85	249.77	221.88	11.40	0
	9	कौशल विकास	0	0	0	0	0	0	0	0	0
	10	खेलकुद	0	0	0	0	0	0	0	0	0
	11	सिलिकोसिस	0	0	0	2.00	141.00	127.20	6.30	0	9.00
	12	राज्य खनिज निधि कोष	0	0	0	0	0	0	0	0	0
	13	कोविड-19	0	0	0	0	0.99	12.99	0	0	0
	14	अन्य प्रशासनिक	0	0	2.48	2.06	2.66	1.81	6.02	3.33	2.39

	15	अन्य आय-व्यय	0	0	174.25	0	0	0	204.00	0.00	1.78
		योग	0	0	711.65	77.75	299.67	774.16	854.32	191.57	243.49
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ
Baran	1	चिकित्सा	0	0	0	0	0	0	0	0	0
	2	पेयजल व्यवस्था	0	0	1.93	0	0	0	1.54	2.26	0
	3	शिक्षा	0	0	0	0	0	0	19.53	7.69	0
	4	स्वच्छता	0	0	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	0	0	0	0	0	0	0	0
	6	सिंचाई	0	0	0	0	0	0	0	0	0
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0	0
	8	पर्यावरण	0	0	5.82	0	0	8.5	0	0	0
	9	कौशल विकास	0	0	0	0	0	0	0	0	0
	10	खेलकूद	0	0	0	0	0	0.37	0.27	0.28	0
	11	सिलिकोसिस	0	0	0	7	2	28.1	25.1	9	0
	12	राज्य खनिज निधि कोष	0	0	0	0	0	0	0	0	0
	13	कोविड-19	0	0	0	0	0	7.25	0	0	0
	14	अन्य प्रशासनिक	0	0	0	0	0	0.65	3.96	3.77	2.93
		15	अन्य आय-व्यय	0	0	0	0.15	0	0	2.92	0
		योग	0	0	7.75	7.15	2	44.87	53.32	23	2.93
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ
Bharatpur	1	चिकित्सा	0	0	0	0	0	53.75	5.5	0	0
	2	पेयजल व्यवस्था	0	0	0	0	0	0	0	1.5	0
	3	शिक्षा	0	0	0	0	0	0	0	10	0
	4	स्वच्छता	0	0	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	0	0	0	0	868	82.31	815.36	397.56
	6	सिंचाई	0	0	0	0	0	0	0	0	0
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0	6
	8	पर्यावरण	0	0	0	0	0	0	0	0	54.96
	9	कौशल विकास	0	0	0	0	0	0	0	0	0
	10	खेलकूद	0	0	0	0	0	0	0	0	0
	11	सिलिकोसिस	0	0	377	1485	1078.71	1409.6	644.9	1072.8	14.1
	12	राज्य खनिज निधि कोष	0	0	0	0	145.1	0	0	0	0
	13	कोविड-19	0	0	0	0	112.4	70	0	0	0
	14	अन्य प्रशासनिक	0	0	0	0	0	0.28	0.45	0	0.39

15	अन्य आय-व्यय	0	0	0	0	12.79	0	0	0	0	
	योग	0	0	377	1485	1349	2401.63	733.16	1899.66	473.01	
	उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	
Bhilwara	1	चिकित्सा	0	181	172.41	107.77	0	0	2043.95	4313.05	925.9
	2	पेयजल व्यवस्था	0	285.62	972.18	2855.49	1551.46	1775.74	683.09	2817.11	673.66
	3	शिक्षा	0	490.51	2563.1	1412.69	1436.04	500.4	1327.66	5539.47	7587.89
	4	स्वच्छता	0	0	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	2858.99	3703.25	1280.93	1179.62	1937.71	5019.54	26212.84	12279.54
	6	सिंचाई	0	0	193.42	307.73	84.45	257.35	246.21	289.78	330.44
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0	0
	8	पर्यावरण	0	0	485.08	98.13	86.87	115.64	80.7	112.07	0
	9	कौशल विकास	0	0	0	0	0	0	863.69	0	5.98
	10	खेलकुद	0	0	0	0	0	0	0	0	0
	11	सिलिकोसिस	0	0	78.5	1176	472	471.2	472.1	128	0
	12	राज्य खनिज निधि कोष	0	0	0	0	38591.85	1311.18	0	0	0
	13	कोविड-19	0	0	0	38.4	352.26	818.56	0	0	0
	14	अन्य प्रशासनिक	0	5.11	18.43	59.09	86.11	93.39	56.2	98.62	60.21
	15	अन्य विभाग(डियरी आदि)	0	0	0	100	0	18.75	68.4	530.88	36.35
	16	अन्य आय-व्यय	0	0	0	0	0	0	0	0	0
		योग	0	3821.23	8186.37	7436.22	43840.65	7299.9	10861.36	40041.83	21899.97
	उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	
Bikaner	1	चिकित्सा	0	0	0	0	0	51.72	165.96	60.11	100.4
	2	पेयजल व्यवस्था	0	0	0	0.63	0	37.54	54.72	0	0
	3	शिक्षा	0	0	29.57	0	0	116.89	1043.76	920.16	378.8
	4	स्वच्छता	0	15	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	0	0	0	0	0	66.01	912.01	608.07
	6	सिंचाई	0	0	0	0	0	0	0	0	0
	7	ढांचागत निर्माण	0	0	0	0	0	0	103.88	60	79.41
	8	पर्यावरण	0	2	0	0	0	0	0	0	0
	9	कौशल विकास	0	0	0	0	0	0	0	0	0
	10	खेलकुद	0	0	0	0	0	0	34.8	0	0
	11	सिलिकोसिस	0	0	5	34	38	65.1	122.3	24.1	21
	12	राज्य खनिज निधि कोष	0	0	0	0	484.53	0	0	0	0
	13	कोविड-19	0	0	0	0	283.15	214.6	0	0	0

	14	अन्य प्रशासनिक	0	0	0	0	0	0	4.93	0.39	2.41
	15	अन्य आय-व्यय	0	0	0	0	0	0	0	0	0
		योग	0	17	34.57	34.63	805.68	485.85	1596.36	1976.77	1190.09
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ
Bundi	1	चिकित्सा	0	0	0	56.82	0	0	10.39	0.5	0
	2	पेयजल व्यवस्था	0	0	0	0	0	0	0	2.93	0
	3	शिक्षा	0	0	143.5	0	110.76	0	44.62	37.95	90.79
	4	स्वच्छता	0	0	0	0	0	0	0	0	0
	5	सडक निर्माण	0	0	103.4	86.02	90.34	43.68	26.7	76.12	197
	6	सिंचाई	0	0	0	0	0	0	0	0	854.7
	7	ढांचागत निर्माण	0	0	0	176.95	0	102.78	78.13	82.05	91.04
	8	पर्यावरण	0	0	0	0	0	0	9.99	22.42	0
	9	कौशल विकास	0	0	0	0	0	0	0	0	0
	10	खेलकूद	0	0	0	0	0	0	0	0	0
	11	सिलिकॉसिस	0	0	33.5	252.5	146	339.1	267.6	130.5	171
	12	राज्य खनिज निधि कोष	0	0	0	0	0	0	0	0	0
	13	कोविड-19	0	0	0	0	0	42.99	0	0	0
	14	अन्य प्रशासनिक	0	0	0	0	0	0	0	0	0
	15	अन्य आय-व्यय	0	0	0	0.28	0.32	0	0	1.02	1.15
		योग	0	0	280.4	572.57	374.42	528.55	437.43	353.49	1405.68
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	-	-	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ
Chittorgarh	1	चिकित्सा	0	1.92	42.92	0	0	0	0	1711.50	74.80
	2	पेयजल व्यवस्था	0	33.66	980.91	130.36	137.46	58.52	155.85	262.13	41.03
	3	शिक्षा	0	853.86	1206.07	128.51	650.56	641.80	331.80	685.82	2056.04
	4	स्वच्छता	0	24.30	5.50	2.48	17.70	120.04	0	18.82	13.72
	5	सडक निर्माण	0	534.85	2165.52	306.32	119.87	2150.54	388.39	3696.13	2624.75
	6	सिंचाई	0	0	98.87	106.23	13.33	36.31	15.97	6.57	48.18
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0	0
	8	पर्यावरण	0	0	191.33	0	13.21	23.42	0	0	0
	9	कौशल विकास	0	0	18.59	18.59	0	0	53.34	34.07	0
	10	खेलकूद	0	0	1.00	0	0	0	0	1619.13	780.35
	11	सिलिकॉसिस	0	0	2.00	13.00	59.00	12.00	20.10	0	0
	12	राज्य खनिज निधि कोष	0	0	0	0	3830.97	2575.75	0	0	0
	13	कोविड-19	0	0	0	0	17.18	391.42	530.02	491.17	0.00



	14	अन्य प्रशासनिक	0	0	0	0.27	0	0.14	0	0	0
	15	अन्य आय-व्यय	0	0	0	0	0	0	0	0	0
		योग	0	17.60	0	0.27	23.68	0.14	236.31	86.45	200.84
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ
Dholpur	1	चिकित्सा	0	0	0	0	0	0	0	0	0
	2	पेयजल व्यवस्था	0	0	0	0	0	0	0	0	0
	3	शिक्षा	0	0	19.39	36.36	0	0	14.00	0	6.00
	4	स्वच्छता	0	0	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	0	0	0	0	0	0	0	0
	6	सिंचाई	0	0	0	0	0	0	0	0	0
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0	0
	8	पर्यावरण	0	0	0	0	0	0	0	0	0
	9	कौशल विकास	0	0	0	0	0	0	0	0	0
	10	खेलकूद	0	0	0	0	0	0	0	0	0
	11	सिलिकोसिस	0	0	146.00	525.00	252.00	930.00	853.10	0	0
	12	राज्य खनिज निधि कोष	0	0	0	0	0	0	0	0	0
	13	कोविड-19	0	0	0	0	0	0	0	0	0
	14	अन्य प्रशासनिक	0	0	0	0	0	0	0	0	0
	15	अन्य आय-व्यय	0	0	40.16	0	0	0	0	0	0
		योग	0	0	205.55	561.36	252	930	867.1	0	6
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ
Dungarpur	1	चिकित्सा	-	-	-	-	-	39.90	-	-	-
	2	पेयजल व्यवस्था	-	-	0.73	-	-	-	-	-	-
	3	शिक्षा	-	48.29	25.45	-	-	-	-	-	-
	4	स्वच्छता	-	-	-	-	-	-	-	-	-
	5	सड़क निर्माण	-	-	30.80	-	-	-	-	-	-
	6	सिंचाई	-	-	14.98	-	-	-	-	-	-
	7	ढांचागत निर्माण	-	-	-	-	-	-	-	-	-
	8	पर्यावरण	-	-	-	-	-	-	-	-	-
	9	कौशल विकास	-	-	9.33	-	-	-	-	10.54	-
	10	खेलकूद	-	-	-	-	-	-	-	-	-
	11	सिलिकोसिस	-	-	-	4.00	2.00	-	15.00	-	27.00
	12	राज्य खनिज निधि कोष	-	-	-	-	-	-	-	-	-
	13	कोविड-19	-	-	-	-	75.58	19.05	-	-	-





	14	अन्य प्रशासनिक	0	0	0	0.28	0	0	0.71	0	0
	15	अन्य आय-व्यय	0	0	0	0	0	57.12	257.6	25	0
		योग	0	0	16.3	45.28	25.3	306.52	360.44	339.85	4.76
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (होना)	हैं	हैं	हैं	हैं	हैं	हैं	हैं	हैं	हैं
Jhalawar	1	चिकित्सा	0	0	0	0	0	109.70	0	0	0
	2	पेयजल व्यवस्था	0	11.23	0	0	0	0	0	0	0
	3	शिक्षा	0	121.18	47.82	0	0	47.72	0	0	0
	4	स्वच्छता	0	0	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	0	0	0	0	0	0	0	0
	6	सिंचाई	0	0	0	0	0	0	0	0	0
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0	0
	8	पर्यावरण	34.70	38.61	0	0	0	0	0	0	0
	9	कौशल विकास	0	0	0	0	0	0	0	128.00	0
	10	खेलकूद	0	0	0	0	0	0	0	0	0
	11	सिलिकॉसिस	0	3.00	33.00	26.00	9.00	69.30	9.00	10.40	39.00
	12	राज्य खनिज निधि कोष	0	0	0	0	0	86.94	0	0	0
	13	कोविड-19	0	0	0	0	79.28	99.89	0	0	0
	14	अन्य प्रशासनिक	0	0	0	0	0	0	0.83	0.14	0
	15	अन्य आय-व्यय	18.57	21.97	22.23	0	0	20.00	27.88	22.48	0
		योग	53.27	195.99	103.05	26.00	88.28	433.55	37.71	161.02	39.00
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (होना)	हैं	हैं	हैं	हैं	हैं	हैं	हैं	हैं	हैं
Jhunjhunu	1	चिकित्सा	0	0	0	0	100.00	0	0	0	0
	2	पेयजल व्यवस्था	0	44.62	229.10	0	37.70	0	491.37	0	0
	3	शिक्षा	0	5.00	364.16	0	656.47	11.00	179.87	0	0
	4	स्वच्छता	0	0	6.00	0	0	0	111.00	0	0
	5	सड़क निर्माण	0	0	629.71	0	260.07	0	474.50	0	0
	6	सिंचाई	0	0	0	0	32.15	0	0	0	0
	7	ढांचागत निर्माण	0	0	15.75	0	40.00	0	155.39	0	0
	8	पर्यावरण	0	0	119.86	0	405.36	0	123.00	0	0
	9	कौशल विकास	0	0	10.00	0	0	0	0	0	0
	10	खेलकूद	0	0	14.99	0	0	348.00	643.04	0	0
	11	सिलिकॉसिस	0	0	25.00	32.00	28.00	13.00	19.04	0	18.00
	12	राज्य खनिज निधि कोष	0	0	0	0	328.00	1.11	0	0	0
	13	कोविड-19	0	0	0	0	181.23	0	0	0	0



	14	अन्य प्रशासनिक	-	-	-	-	-	-	-	-	
	15	अन्य आय-व्यय	-	-	-	0.12	-	-	0.35	0.12	
		योग	-	-	256.5	154.62	285	226.83	291.35	252.12	
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	
Kota	1	चिकित्सा	NIL	NIL	-	-	-	-	-	-	
	2	पेयजल व्यवस्था	NIL	NIL	77.49	-	8.67	-	142.64	85.59	356.18
	3	शिक्षा	NIL	NIL	92.24	18.29	-	-	390.54	413.14	270.31
	4	स्वच्छता	NIL	NIL	23.5	48.7	-	-	-	-	-
	5	सड़क निर्माण	NIL	NIL	168.2	-	-	-	-	100	-
	6	सिंचाई	NIL	NIL	193.09	43.12	-	-	51.39	30.83	68.55
	7	ढांचागत निर्माण	NIL	NIL	70.75	2.19	-	-	-	90	132.65
	8	पर्यावरण	NIL	NIL	-	-	-	-	10	-	-
	9	कौशल विकास	NIL	NIL	-	-	-	-	-	-	-
	10	खेलकुद	NIL	NIL	44.4	3	-	-	-	-	25
	11	सिलिकोसिस	NIL	NIL	-	154	65	151.1	79	-	42.1
	12	राज्य खनिज निधि कोष	NIL	NIL	-	-	986.19	-	-	-	-
	13	कोविड-19	NIL	NIL	-	-	136.51	377.14	-	-	-
	14	अन्य प्रशासनिक	NIL	NIL	-	-	-	-	0.99	1.02	1.15
	15	अन्य आय-व्यय	0.02	8.02	25.48	1.8	-	-	-	-	0.78
		योग	0.02	8.02	695.15	271.1	1196.37	528.24	674.56	720.58	
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	
Nagaur	1	चिकित्सा	0	0	57.74	0	0	0	0	140.91	41.5
	2	पेयजल व्यवस्था	0	0	0	0	0	0	0	0	0
	3	शिक्षा	0	0	41.18	181.45	0	0	0	948.11	1535.51
	4	स्वच्छता	0	0	0	0	0	15	0	0	0
	5	सड़क निर्माण	0	0	308.16	0	0	0	100	3045.79	1857.93
	6	सिंचाई	0	0	0	0	0	0	0	0	0
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0	0
	8	पर्यावरण	0	0	18.16	5	0	0	0	0	0
	9	कौशल विकास	0	0	0	0	0	0	0	0	56
	10	खेलकुद	0	0	0	0	0	0	0	0	0
	11	सिलिकोसिस	0	0	0	1348.2	1299.5	304.56	257	0	583.9
	12	राज्य खनिज निधि कोष	0	0	0	0	944.55	0	0	0	0
	13	कोविड-19	0	0	0	0	75.27	693.22	0	0	0





	14	अन्य प्रशासनिक	-	-	-	-	-	-	-	-
	15	अन्य आय-व्यय	-	-	-	-	-	-	-	-
		योग	-	-	33.035	104	162	118.06	54.9	8.1
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)								
Sikar	1	चिकित्सा	0	3	9.75	0	38.93	23.74	0	0
	2	पेयजल व्यवस्था	0	34.26	76.5	0	0	9.41	0	0
	3	शिक्षा	0	24.5	79.98	5.8	37.4	7.56	62.56	132.56
	4	स्वच्छता	0	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	3	48.35	3.78	58.62	341.69	643.01	171.7
	6	सिंचाई	0	0	19.72	0	0	4.27	0	0
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	0
	8	पर्यावरण	0	0	26.54	0	0	0	0	0
	9	कौशल विकास	0	0	8.75	0	0	0	0	0
	10	खेलकूद	0	0	0	0	0	0	0	0
	11	सिलिकोसिस	0	0	29	18	6	149	275.6	0
	12	राज्य खनिज निधि कोष	0	0	0	0	0	0	0	0
	13	कोविड-19	0	0	0	0	0	51.21	5.69	0
	14	अन्य प्रशासनिक	0	0	0	0	0	0	0	0
	15	अन्य आय-व्यय	0	0	0	0	0	0	0	0
		योग	0	64.76	298.59	27.58	140.95	586.88	986.86	304.26
		उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ
Sirohi	1	चिकित्सा	0	0	24.59	0	0	94.1	53.03	13.28
	2	पेयजल व्यवस्था	0	67.24	101.7	57.18	12.13	0	0	50.74
	3	शिक्षा	0	0	364.4	143.7	0	818.57	325.98	1044.15
	4	स्वच्छता	0	0	0	0	0	0	0	0
	5	सड़क निर्माण	0	331.45	487.3	249.96	62.5	1701	2103.95	2353.92
	6	सिंचाई	0	0	0	0	0	0	0	59.99
	7	ढांचागत निर्माण	0	0	0	0	0	0	0	41.04
	8	पर्यावरण	0	0	20.5	12.3	0	0	7.8	0
	9	कौशल विकास	0	0	0	0	0	0	0	0
	10	खेलकूद	0	0	0	0	0	0	0	76.43
	11	सिलिकोसिस	0	0	0	0	0	616	1389.6	0
	12	राज्य खनिज निधि कोष	0	0	0	0	3984.63	730.66	0	0
	13	कोविड-19	0	0	0	0	16.49	79.7	76.98	0



14	अन्य प्रशासनिक	0	0	0	0	0	0	0.63	0	0.25
15	अन्य आय-व्यय	0	0	0	0	0	14.74	0	0	0
	योग	0	0	0	8	316.22	166.21	249.03	693.64	330.26
	उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ
1	चिकित्सा	0	0	0	473.68	0	1525.5	0	14.52	39.18
2	पेयजल व्यवस्था	0	25.68	684.45	84.4	297.96	0	102.62	105.57	162.15
3	शिक्षा	0	774.1	79.29	350.84	11.13	60.72	408.5	563.89	562.33
4	स्वच्छता	0	0	13.6	3.02	0	0	0	0	28.83
5	सड़क निर्माण	0	0	1885.53	594.62	3.68	760.97	1159.78	945.93	4239.76
6	सिंचाई	0	0	0	0	0	0	0	0	3.88
7	ढांचागत निर्माण	0	1195.476	1181.57	1105.35	369.68	1612.26	578.05	723.24	1535.38
8	पर्यावरण	0	38	0	0	0	0	0	9.58	0
9	कौशल विकास	0	0	0	0	0	0	0	0	0
10	खेलकूद	0	0	0	0	0	0	0	0	0
11	सिलिकॉसिस	0	69	551.18	618	121	110.1	243.5	0	0
12	राज्य खनिज निधि कोष	0	0	0	0	12479.8	0	0	0	0
13	कोविड-19	0	0	0	0	0	0	0	0	0
14	अन्य प्रशासनिक	0.00632	1.74	10.41	4.04	4.67	7.26	11.01	13.33	27.13
15	अन्य आय-व्यय	0	118	268.22	88.52	137.82	19.03	59.93	76.39	209
	योग	0.00632	2221.996	4674.25	3322.47	13425.74	4095.84	2563.39	2452.45	6807.64
	उपरोक्त खर्च DMFT नियम, 2016 के अनुरूप ही किया गया है (हाँ/ना)	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ	हाँ



TRUE COPY

## ANNEXURE R-7

राजस्थान सरकार  
खान एवं पेट्रोलियम (ग्रुप-2) विभाग

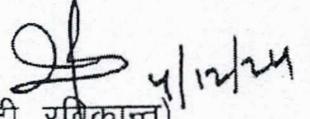
क्रमांक प.14(12)खान/ग्रुप-2/2024

जयपुर, दिनांक: 04 DEC 2024

आदेश

मंत्रिमण्डल आज्ञा क्रमांक: डी. 109/मं.मं./2024 दिनांक 03.12.2024 के अनुसारण में राजस्थान खनिज नीति, 2024 एतद्वारा जारी की जाती है।

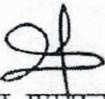
राज्यपाल की आज्ञा से,

  
(टी. रविकान्त)

प्रमुख शासन सचिव

प्रतिलिपि निम्नलिखित को सूचनार्थ प्रेषित है:-

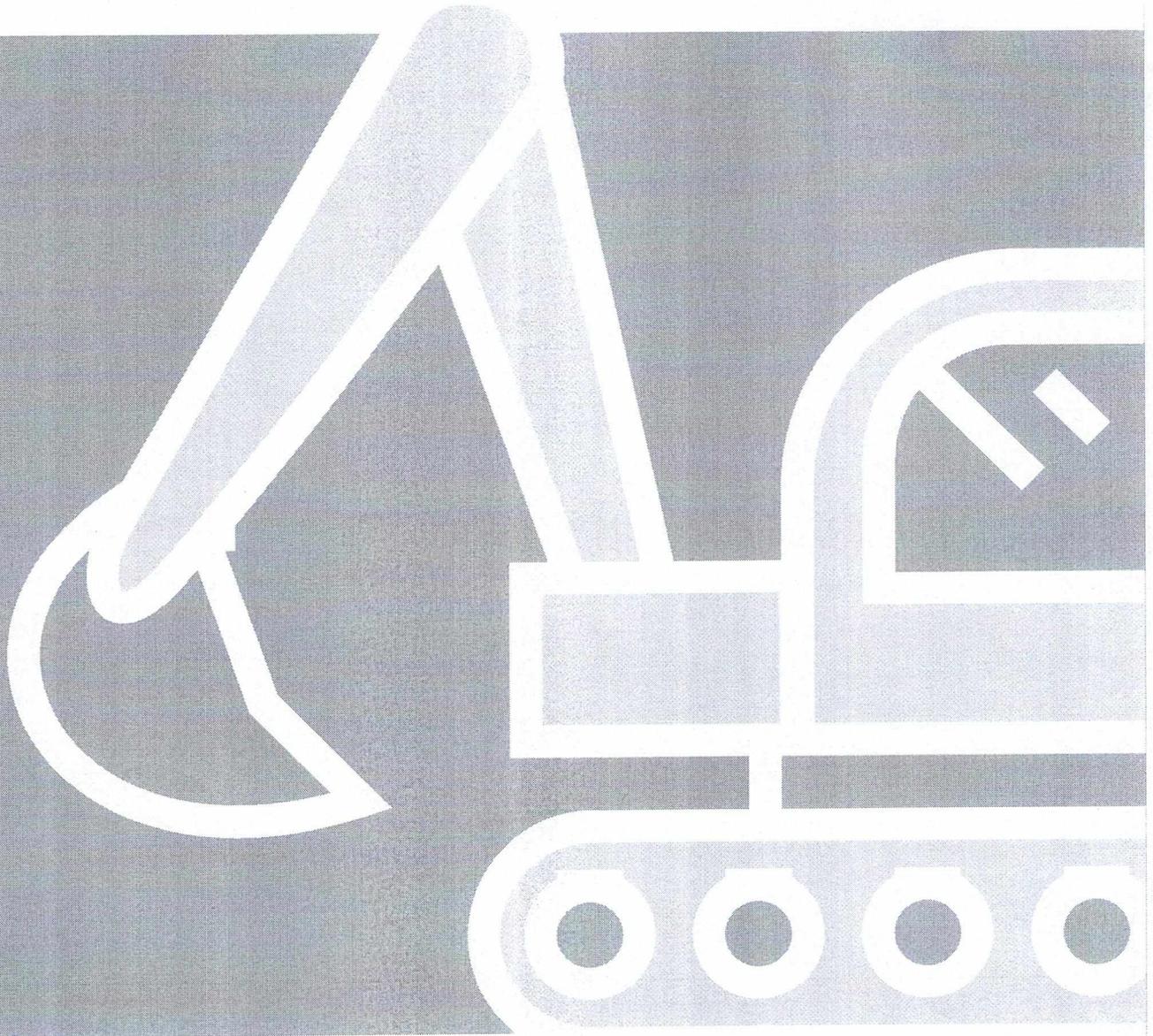
1. प्रमुख शासन सचिव, माननीय राज्यपाल महोदय राजस्थान।
2. अतिरिक्त मुख्य सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान।
3. वरिष्ठ उप सचिव, मुख्य सचिव महोदय, राजस्थान।
4. समस्त अतिरिक्त मुख्य सचिव/प्रमुख शासन सचिव/शासन सचिव
5. निदेशक, खान एवं भूविज्ञान विभाग को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
6. रक्षित पत्रावली।

  
प्रमुख शासन सचिव



सत्यमेव जयते

Government of Rajasthan

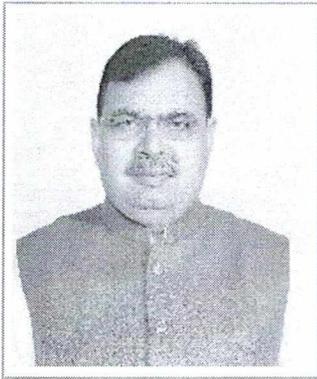


# RAJASTHAN MINERAL POLICY 2024



Government of Rajasthan

# RAJASTHAN MINERAL POLICY 2024



I am pleased to present the Rajasthan Mineral Policy 2024, a forward-thinking initiative aimed at promoting sustainable, responsible, and transparent mineral development in our State. Rajasthan's abundant mineral resources hold tremendous potential to contribute to the State's economic prosperity, and this policy aims to unlock that potential while prioritizing environmental preservation and community welfare.

This policy emphasizes maximizing the economic benefits of our mineral wealth, attracting investments, and creating employment opportunities. At the same time, it underscores sustainable mining practices, with a strong focus on environmental conservation, effective waste management, and equitable benefit-sharing with communities impacted by mining activities.

The Rajasthan Mineral Policy 2024 also integrates advanced technologies to improve exploration, resource management, and mineral governance. By streamlining regulatory processes and fostering an investor-friendly environment, the policy will enhance transparency, build investor confidence, and drive industrial growth.

As we look to the future, this policy will play a vital role in drawing new investments and fostering innovations that align with the vision of the Rising Rajasthan Summit 2024. Together, we are setting the foundation for a dynamic, sustainable, resilient, and prosperous Rajasthan, realizing our vision of a 'Viksit Rajasthan' and 'Viksit Bharat' by 2047.

BHAJAN LAL SHARMA  
Chief Minister, Rajasthan

## INDEX

1	Preamble	5
2	Background	6
	2.1 Prospecting & Exploration	6
	2.2 Major Minerals in Rajasthan	7
	2.3 Minor Minerals in Rajasthan	9
	2.4 Petroleum and Natural Gas in Rajasthan	11
3	Need for New Mineral Policy	12
4	Vision for Mineral Sector in Rajasthan	13
5	Targets	14
6	Policy Features	15
	6.1 Mineral Management	15
	6.1.1 Accelerating Mineral Prospecting and Exploration	15
	6.1.2 Enhancing Investment in Mining: Re-engineering Regulations	15
	6.1.3 Post Auction Facilitation	18
	6.1.4 Mitigating Illegal Mining and Mineral Movement	18
	6.1.5 Restructuring and Strengthening of Department	19
	6.2 Leveraging Technology	19
	6.2.1 Enhancing the Mineral Value Chain	19
	6.2.2 Moving towards Faceless Governance	20
	6.3 ESG and Sustainable Mining	20
	6.3.1 Zero-Waste Mining	21
	6.3.2 Benchmarking ESG and Sustainable Standards	21
	6.4 Skill Upgradation and Community Engagement	22
	6.4.1 Skill Enhancement and Employment Generation	22
	6.4.2 Mine Workers' Welfare, Health and Safety	22
	6.5 Strategic & Critical Minerals	23
	6.6 State Mining Companies	23
	6.7 Petroleum and Natural Gas	24
7	Implementation and Review	26

## 1. PREAMBLE

This mineral policy aims to promote responsible mining practices in the State by focusing on sustainability, community welfare, and stakeholder trust. The key objectives of the policy includes, harnessing the State's mineral wealth for economic growth, curbing illegal mining, optimizing revenue, attracting investment, and fostering job creation. The policy emphasizes environmental protection through waste management, and ecosystem preservation.

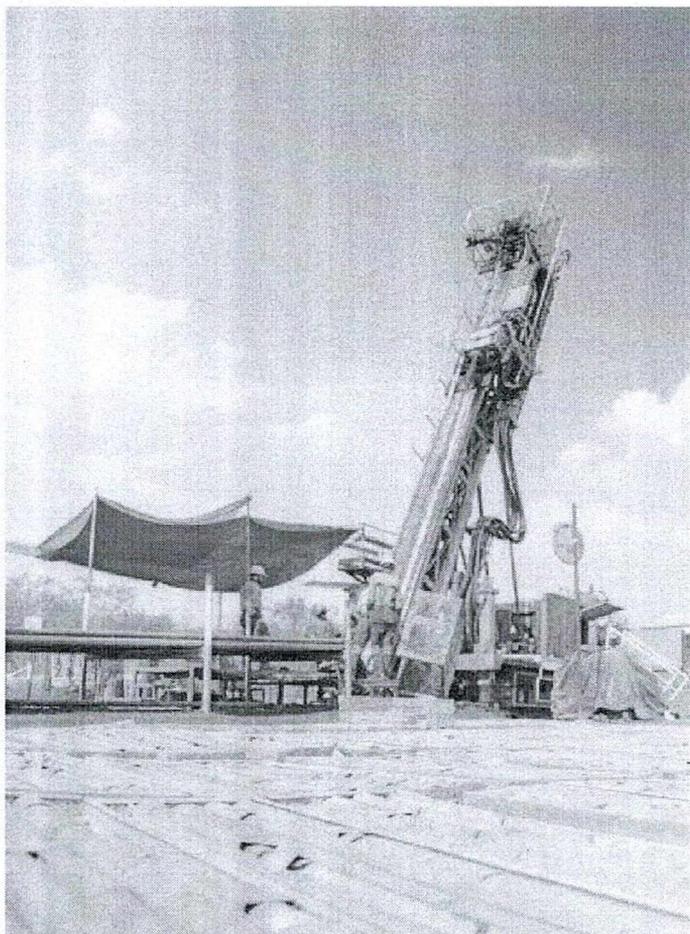
The State seeks to enhance exploration and effective utilization of resources by streamlining regulatory processes, reducing manual interference, and incorporating advanced technologies. These measures aim to create a transparent and investor-friendly environment that supports accountability and fairness, thereby contributing to the vision of a 'Viksit Rajasthan' and 'Viksit Bharat' by 2047.



## 2. BACKGROUND

Rajasthan is one of India's most mineral-rich States, boasting a diverse range of mineral deposits. A total of 22 major minerals and 36 minor minerals are produced in the State, with area under mining activities occupying about 0.68% of Rajasthan's geographical area. Rajasthan is the country's sole producer of Lead, Zinc, Wollastonite, Selenite, Calcite, and Gypsum.

There are 148 mining leases for major minerals, 16,817 mining leases for minor minerals, and 17,454 quarry licences in the State. In FY 2023-24, the total revenue from minerals in Rajasthan to the State was INR 7491 Crores and the sector contributed 3.4% to the State's Gross State Domestic Product (GSDP). This sector not only supports the State's economy but also plays a crucial role in generating direct and indirect employment for around 35 lakhs people.

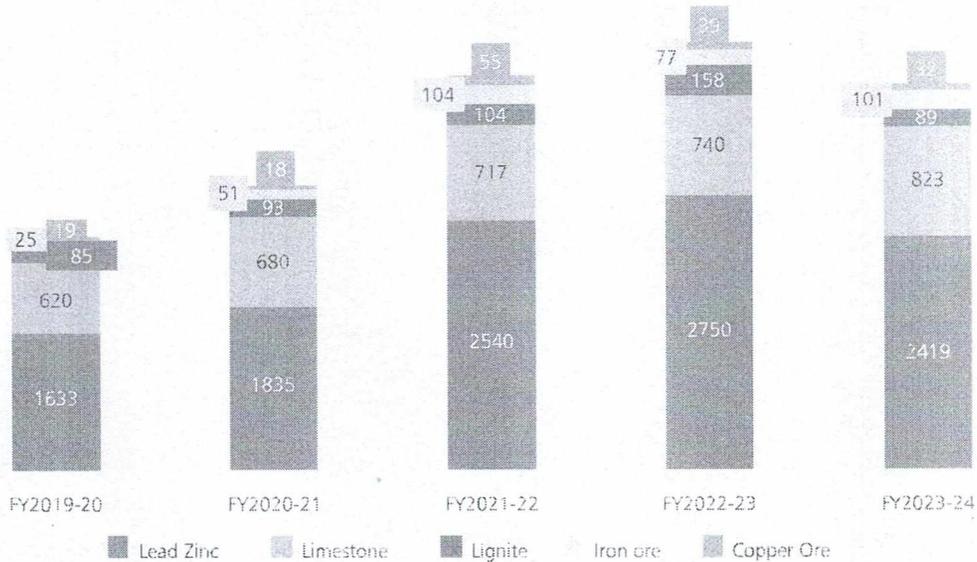


### 2.1 PROSPECTING & EXPLORATION

Total area of the State of Rajasthan is 3,42,239 sq. Kms, out of which about 2,18,000 sq. kms area has been covered under Regional Mineral Survey, 25,600 sq. km. under Regional Geological Mapping (RGM) and 5,150 sq.km. under detailed Geological Mapping (DGM) since 1967.



## Rajasthan Mineral Policy 2024

Figure 2 – Revenue to State from top-6 major minerals in Rajasthan (INR Cr.)<sup>2</sup>KEY MAJOR MINERALS IN RAJASTHAN<sup>3</sup>:

S. No.	Mineral	Resource	Production (FY2022-23)	Demand Drivers
1	Zinc	31.26 MT	0.84 MT	Construction, Infrastructure, Automobile, Electric Vehicles, Renewable Energy
2	Limestone	29 BT	93 MT	Construction, Infrastructure
3	Lignite	6.4 BT	10.3 MT	Thermal Power Plants, Coal Gasification
4	Copper	868 MT	1.1 MT	Renewable Energy, Transmission Network, Electric Vehicles
5	Lead	11.33 MT	1.4 MT	Battery, Automobile, Electric Vehicles, Renewable Energy
6	Potash	20.5 BT	--	Fertilizers

<sup>2</sup>DMG Rajasthan<sup>3</sup>IBM Mineral Yearbook, Ministry of Mines, DMG Rajasthan

S. No.	Mineral	Resource	Production (FY2022-23)	Demand Drivers
7	Iron Ore	35.5 MT	5.6 MT	Steel, Construction, Infrastructure, Automobile
8	Gold	126 MT	--	Jewelry, Medical, Investment

(MT: Million Tonnes; BT: Billion Tonnes)

### 2.3 MINOR MINERALS IN RAJASTHAN

Rajasthan produces minor minerals i.e., Granite, Marble, Sandstone, Masonry Stone, Bajri, Limestone (burning), Limestone (dimensional), Gypsum, Ball Clay, Feldspar, Silica Sand, Quartz, Soapstone, China Clay, Ochres, Dolomite. Masonry Stone, Granite, Marble, and Sandstone contribute the largest share in revenue from minor minerals in the State.

In the FY 2023-24, Rajasthan's revenue from minor minerals reached INR 2472 Crores, of which over 75% contribution was made from the eight minor minerals.

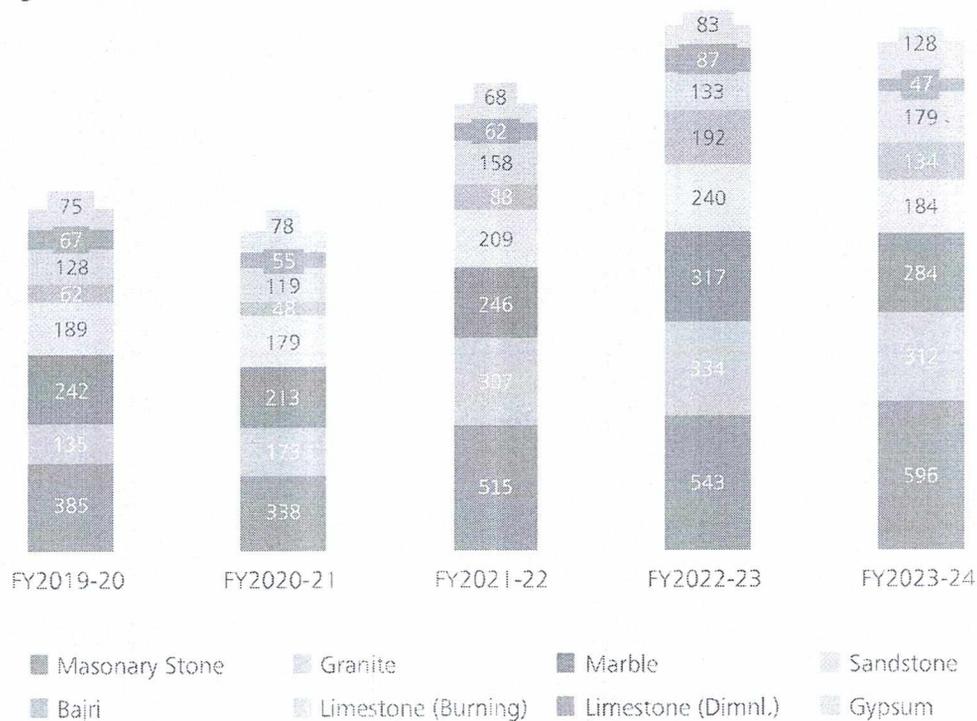


Figure 3 – Revenue to State from minor minerals in Rajasthan (INR Cr.)<sup>4</sup>

<sup>4</sup>DMG Rajasthan

KEY MINOR MINERALS IN RAJASTHAN<sup>5</sup>:

S. No.	Mineral	Resource	Production (FY 2022-23)	Demand Drivers
1	Granite	24356 MT	9.3 MT	Residential Consumption, Decorative Usage
2	Sandstone	35000 Sq. KM.	10.4 MT	Artistic Creations, Infrastructure projects, Rapid Urbanization
3	Dimensional Limestone	-	4.4 MT	Flooring and cladding
4	Marble	12314.3 MT	12.9 MT	Construction Industry, Statues, Monuments
5	Masonry Stone	-	128.7 MT	Infrastructure projects, Rapid Urbanization
6	Quartz	332.46 MT	3.3 MT	Insulation in Semiconductor sector, Glass Industry
7	Feldspar	88 MT	5.6 MT	Construction Material, Tiles, Glass Fiber
8	China Clay	432.51 MT	3.0 MT	Ceramic Industry, Kaolin in paints, coating, adhesives

<sup>5</sup>IBM Mineral Yearbook, Ministry of Mines, DMG Rajasthan

## 2.4 PETROLEUM AND NATURAL GAS IN RAJASTHAN<sup>6</sup>

Rajasthan plays a pivotal role in India's oil and gas sector, making a substantial contribution to the State's economy. In FY 2023-24, the sector generated revenue amounting to INR 3,425 Crores, ranking second in onshore crude oil production in the country. Rajasthan also plays an important role in natural gas production.

The State has 13 Petroleum Mining Leases (PML) and 14 Petroleum Exploration Licenses (PEL). Rajasthan boasts proved crude oil resources of approximately 136 million barrels and natural gas reserves of around 11,657 million metric standard cubic meters. Daily production of crude oil ranging from 70,000 to 78,000 barrels and natural gas output between 3.3 and 3.4 million metric standard cubic meters per day.

### RAJASTHAN REFINERY PROJECT:

HPCL Rajasthan Refinery Limited (HRRL) aims to establish a cutting-edge refinery with a capacity of 9 million metric tonnes per annum (MMTPA) located in tehsil Pachpadra, district Balotra meeting BS-VI standards. Integrated with India's first Refinery and Petrochemical Complex, the project has a cost of Rs. 72,937 crore and an equity structure of 74% by Hindustan Petroleum Corporation Limited (HPCL) and 26% by the Government of Rajasthan (GoR). In parallel, a petrochemical complex with a capacity of around 2.4 MMTPA will focus on producing Polypropylene (PP), Polyethylene (PE), and aromatics, crucial for meeting both domestic and global demands.

To produce end products by utilizing the above raw materials, Rajasthan State Industrial Development and Investment Corporation (RIICO) under Rajasthan Petro Zone (RPZ) is developing downstream industries, adjacent to the Rajasthan Refinery Project.

<sup>6</sup>Department of Petroleum, Rajasthan

### 3. NEED FOR NEW MINERAL POLICY

A new mineral policy is essential for the State to meet the evolving demands of the mineral sector, driven by India's economic growth and national reforms.

After publication of the Rajasthan Mineral Policy, 2015,-

1. **Reforms by Central Government:** Amendments in Mines and Minerals Development and Regulations Act, 1957, which introduced provisions for auction regime, auction for critical and strategic minerals, exploration licence which needs to be suitably incorporated in new policy.
2. **National Mineral Policy, 2019:** To align with the vision of National Mineral Policy, 2019, the State needs a policy that enhances resources efficiency and encourage private sector participation in exploration.
3. **Focus on Employment:** To boost the employment opportunities in the State with focus on skill development and safety.
4. **Focus on Sustainable Mining:** To address Environmental, Social, and Governance (ESG) standards, and implement sustainable mining practices for responsible resource management.
5. **Technological Upgradation:** To leverage the benefits of changing landscape of technology, by using cutting-edge technology for mineral development and management.
6. **Revenue Growth:** Drive significant revenue growth through increased mineral sector contribution to the State's economy.

## 4. VISION FOR MINERAL SECTOR IN RAJASTHAN

To make Rajasthan, a leader in India's mineral sector by driving economic growth, creating employment through technology and sustainable resource management.



## 5. TARGETS

1. Expand existing 0.68% mineral concession area to 1.0% by 2029-30 and to 2.0% by 2046-47.
2. Expand the number of minerals under extraction from 58 to 70 by 2047.
3. Auction 50 major mineral blocks with pre-embedded clearances by 2029-30 starting with 5 blocks in 2025-26.
4. Provide employment to 50 Lakhs people by 2029-30 and over 1 Crore people (direct and indirect) by 2046-47.
5. Enhance the mineral sector's contribution to State's GSDP from 3.4% in 2023-24 to 5.0% by 2029-30 and to 8.0% by 2046-47.
6. Increase State's revenue threefold by 2029-30 and to INR One Lakh Crores by 2046-47.



7. Emphasis on exploration and auction of precious, strategic and critical minerals in co-ordination with Central Government.
8. Designate areas as "Land Bank" to assist applicants and concessionaires with forest land diversion, ensuring timely operationalisation of mineral concessions.
9. Enhance ease of doing business by addressing regulatory and infrastructure challenges and reducing time for approval.
10. Assist Central government to carve more Petroleum Exploration License (PEL) blocks for auctioning.

## 6. POLICY FEATURES

### 6.1 MINERAL MANAGEMENT

The policy seeks to establish a transparent, efficient, and sustainable mining through reforms that accelerate exploration, streamline auctions, and strengthen departmental structure.

#### 6.1.1 Accelerating Mineral Prospecting and Exploration

**AIM:** To expand the area under mining concession by additional 1% of the existing concession area every year.

**WAY FORWARD:**

1. Effectively implement the Exploration Licence regime by creating awareness and promoting private sector participation in mineral exploration, in line with the Central Government's policy for major minerals.
2. Undertake G2-G3 level exploration by utilizing NMET and RSMET funds based on market demand to increase the number of auctionable blocks.
3. Secure funding from NMET and RSMET to procure necessary machinery, laboratory equipment, instruments, hardware, software, and infrastructure to enhance exploration activities.
4. Regularly update and publish the State Mineral Directory on the State Portal to attract investment, promote industrial development near mineral resources.
5. Standardize all 2650 exploration reports using National Geo science Data Repository (NGDR) platform for comprehensive geo-scientific data accessibility.
6. Work with the Revenue Department to earmark mineral-bearing areas as "Mining Land" or "Mineral Potential Land" in land records.

#### 6.1.2 Enhancing Investment in Mining: Re-engineering Regulations

**AIM:** Create a conducive investment climate that attracts

significant investments and enhances the overall growth and development of the mining sector.

#### **WAY FORWARD:**

##### **A. Grant of Mineral Concession:**

1. Progress towards auctioning blocks with pre-embedded clearances to expedite the commencement of mining operations.
2. Encourage greater participation of local communities for grass-root entrepreneurship by reducing the existing bid security to 5 lakhs for notified scheduled tribe areas.
3. Streamline provisions for minor mineral for premium amount payment system and fixing the maximum validity period of Lol to 5 years in minor mineral.
4. Provisions to be made for grant of mineral concession in Government land, having an area of less than one hectare, surrounded by/or adjoining to Khatedari land, to Khatedar/holder of registered consent of Khatedar, to ensure maximum utilization of mineral resources left out in such small pockets.
5. Aim to bring the underutilized areas of mineral resources restricted by various authorities.

##### **B. Regulation of Bajri (River Sand) Mineral Concession:**

1. Efforts to be made for auctioning maximum number of blocks of various sizes to meet the local demand.
2. Create a Sand portal to connect producer and the end user to transfer the direct benefit of sale price of Bajri and to curb illegal Bajri mining.
3. Review of post auction execution of concession deeds with respect to environment clearance requirements.

##### **C. Regulation of Mineral Concession:**

1. Prescribe timeline for processes under the minor mineral concession rules, such as issuing no dues certificates within three days, surrender of mineral areas within sixty days of

- receipt of application.
2. Rationalize the payment of dead rent in case of part surrender of mining leases.
  3. Introduce provisions to address the lapse of mining leases or quarry licences for minor minerals, aligning them with major minerals.
  4. Introduce provisions to resolve demarcation discrepancies, such as closing errors and overlaps/shifting of mineral concession areas towards hassle free mining operations by concessionaries.
  5. Introduce provisions to enable the amalgamation of mining concessions held by different concessionaires/Lol holders to the extent possible, promoting scientific and safe mining practices.
  6. Clarify the status of mining operations and mineral dispatch after the declaration of a mineral concession as null and void, to avoid legal disputes.
  7. Facilitate dispatch of minor minerals produced from leases of major minerals simultaneously to maximize mineral utilization and mineral conservation.
  8. Eliminate existing system of registration of contractors (Royalty Collection Contracts) with the State to ensure maximum participation.

**D. Regulation of Permits:**

1. Introduce provisions for grant of short-term permit (STP) of murram to facilitate private construction works.
2. Introduce provisions for granting permits of other surficial minerals in line with Gypsum permits.
3. Eliminate existing permit system for ordinary earth used in construction of State/National Highways and railway embankments from Khatedari land.
4. Simplify scheme of permit fee payment for grant of STP.
5. Exempt royalty on brick earth used in making of bricks by

Awa-Kajawa process for commercial use to encourage potters.

### 6.1.3 Post Auction Facilitation

**AIM:** To scale up and establish post-auction facilitation mechanism that aids in the early operationalisation of mines.

**WAY FORWARD:**

1. Strengthen the post-auction facilitation cell to support bidders with regulatory clearances.
2. The State level Inter Departmental Task Force headed by the Chief Secretary, to resolve inter-departmental issues with respect to early operationalisation of mineral blocks.
3. Demarcate areas for “Land Banks” to assist applicants/ concessionaire with forest land diversion and plantation activities.

### 6.1.4 Mitigating Illegal Mining and Mineral Movement

**AIM:** Use of technology and institutional mechanism to curb illegal mining, and encourage legal mining.

**WAY FORWARD:**

1. Deploy geo-fencing technology for effective monitoring of mineral concessions and areas prone to illegal mining.
2. Adopt GPS-based vehicle tracking, and RFID at Check post for tracking mineral movement.
3. Implement a unified real-time monitoring platform integrated with the Department of Mines and Geology Online Management System (DMG-OMS) portal for weighbridges across the State.
4. Implement the Mining Surveillance System (MSS) for minor minerals by incorporating geospatial information, and remote sensing through satellite imagery.
5. Implement provisions for lease holders of minor minerals to submit drone survey reports of their lease area along with annual return.

6. Introduce provisions for online receipts of royalty and other applicable payments from vehicles transporting the minerals.
7. Eliminate existing Transit Pass (TP) system except mineral bajri (river sand) from permitted stocks of the lessee, gitty/grit/crusher dust and M-sand in light of introduction of e-way bills for uniform and streamlined mineral transportation.
8. Implement e-rawanna system for dispatch of seized Bajri to enhance monitoring.

#### **6.1.5 Restructuring & Strengthening of Department**

**AIM:** The DMG will be strengthened with adequate workforce, modern equipment, and skill sets.

**WAY FORWARD:**

1. Restructure the departmental cadre by creating posts and positions, proportionate to current and projected mineral concessions and illegal mining.
2. Merge the vigilance wing into division mining wing to form a consolidated unit with compact jurisdiction for better control over mining activities.
3. Equip DMG with Differential Global Positioning System (DGPS), Global Navigation Satellite System (GNSS), Drones, and other advanced instruments.
4. Leverage iGOT (integrated Government online training) portal and introduce scholarship schemes to pursue higher education in premier technical and management institutions for capacity building.

## **6.2 LEVERAGING TECHNOLOGY**

Move towards mineral management, faceless governance, promote digitalization and automation.

### **6.2.1 Enhancing the Mineral Value Chain**

**AIM:** To leverage cutting-edge technologies in the mineral value chain, ensuring efficient exploration, sustainable

mining, and mineral processing.

**WAY FORWARD:**

1. Encourage adoption of scientific technologies for mine surveying, and planning.
2. Encourage and support entrepreneurial ventures within the mining sector with the support of State Start-up Policy.
3. Promote adoption of technologies to extract minerals and metals from tailings, provided the investment made in such activities is eligible under Rajasthan Investment Promotion Scheme (RIPS), 2024.
4. Incentivize mineral processing through RIPS, 2024 which has been considered as a thrust sector.

**6.2.2 Moving towards Faceless Governance**

**AIM:** To establish an online portal for managing mining data, ensuring transparency and accessibility across State.

**WAY FORWARD:**

1. Upgrade the DMG-OMS platform to make services more user-friendly, provide timely approvals and ensure ease of access to information.
2. Expand the range of Departmental information such as TPs, rawannas, annual capacities, EC details, mineral production etc. made available in the Jan Soochna portal.
3. Introduce ticket-based grievance system that allows issues to be directly escalated to the concerned Department for prompt resolution.
4. Maintain digital maps of mining leases and quarry licences on the DMG-OMS portal, and interlinking with other Departments.

**6.3 ESG AND SUSTAINABLE MINING**

The State is committed to sustainable mining, integrating ESG principles to protect the environment and support communities aligning with the

National Mineral Policy 2019 and 'Viksit Rajasthan' and 'Viksit Bharat' 2047 goals.

### 6.3.1 Zero-Waste Mining

**AIM:** Implement zero-waste mining practices by leveraging advanced technologies for optimal resource extraction and utilization. Foster innovative waste management practices by transforming tailings and mining waste into valuable resources, promoting the circular economy.

**WAY FORWARD:**

1. Include appropriate provisions on zero-waste mining practices in mine plans, including waste management plans.
2. Conduct e-auction of overburden dumps accumulated in government land.
3. Enable private landowners or mineral concession holders to clear overburden dumps on their areas.
4. Establish innovation hubs and centers of excellence dedicated to develop and promote zero-waste mining.

### 6.3.2 Benchmarking ESG and Sustainable Standards

**AIM:** To establish Rajasthan as a leader in sustainable mining by adopting ESG principles and promoting eco-friendly practices.

**WAY FORWARD:**

1. Establish a STAR Rating framework for minor mineral leases, benchmarking with ESG parameters, and in line with the existing STAR rating for major minerals.
2. Promote sustainable mining practices by implementing the comprehensive mine reclamation plan.
3. Implement measures to protect local biodiversity, including the conservation of flora, fauna, and natural habitats.
4. Conduct awareness campaigns, workshops, and training programmes to educate stakeholders about the importance of sustainable mining practices and the benefits of ESG compliance.

## 6.4 SKILL UPGRADATION AND COMMUNITY ENGAGEMENT

Rajasthan's mining sector, a major economic driver, seeks to generate over 1 crore jobs, with emphasis on worker welfare, health, and safety

### 6.4.1 Skill Enhancement and Employment Generation

**AIM:** To generate employment opportunities in Rajasthan, leveraging the growth of the mining sector to enhance the skills of the workforce in the State.

**WAY FORWARD:**

1. Promote collaboration between industry and educational institutions by leveraging CSR and DMFT fund to develop specialized certification courses and vocational training modules as per CSR guidelines and DMFT rules.
2. Establish and upgrade ITIs in mining districts to offer training in trades such as Operator, Fitter, Blaster, and related professions meeting industry needs.
3. Offer scholarships through DMFT for students of mining affected areas pursuing courses, certifications, and research in earth sciences as per CSR guidelines and DMFT rules.
4. Technological exposure of mine owners and workers by integrating field visits to well-developed mines, using cutting-edge advanced processes and equipments.

### 6.4.2 Mine Workers' Welfare, Health & Safety

**AIM:** To ensure the welfare, health, and safety of mine workers and their families ensuring the goal of zero casualty in mining sector.

**WAY FORWARD:**

1. Encourage lease/licence holders to conduct programmes in mining areas to educate workers on silicosis prevention.
2. Increase employment opportunities for locals by promoting mineral based industries, artisanal and craft industries.
3. Organize regular medical camps in collaboration with

medical professionals and hospitals for regular check-ups and to increase awareness about occupational disease among communities.

## 6.5 STRATEGIC & CRITICAL MINERALS

The rising demand for clean energy has translated into an increased demand for strategic and critical minerals. Rajasthan, being blessed with reserves for some of such strategic and critical minerals, can be the driver for meeting the demands in the future.

**AIM:** To establish Rajasthan as a key player in the global supply chain for strategic and critical minerals by adopting a strategic approach to exploration, auctioning, and value addition.

### **WAY FORWARD:**

1. Assist Central Government in their endeavor to actively auction more numbers of strategic and critical minerals blocks.
2. Incentivize processing of strategic and critical minerals through RIPS, provided the investment made in such activities is eligible under the eligibility criteria of RIPS, 2024.
3. Establish Centers of Excellence including mineral processing laboratories and pilot plants to demonstrate and implement indigenously developed technologies.
4. Support the growth of ceramic and rare earth industries through Center of Excellence.

## 6.6 STATE MINING COMPANIES

Rajasthan State Mines and Minerals Ltd., a State Government Undertaking, has rich history of leading the way into sunrise sectors of time and it continues to work towards the vision of the Government in mining sector.

**AIM:** To elevate State-run PSUs to global standards through innovation, enhanced operational efficiency, and sustainable practices.

### **WAY FORWARD:**

1. Encourage State PSUs to pursue underground coal gasification to

pave the way for utilization of deep-seated lignite reserves.

2. Actively engage in the exploration, mining, mineral processing, and Research and Development of strategic and critical minerals.
3. Promote State PSU to establish a new unit, with a focus on mineral exploration and auxiliary activities.
4. Adoption of latest mining technologies and equipment to boost operational efficiency, competitiveness, safety, and environment friendly mining.
5. Enter JV/Collaboration with other Central/State Government PSU's/Companies and strategic business tie ups with private enterprises to bring their skills and expertise.
6. Adopt innovative plans and schemes for backward as well as forward integration aiming for value addition of the minerals produced.
7. Invest in Research and Development for exploitation of otherwise un-economical mineral reserves.

## 6.7 PETROLEUM AND NATURAL GAS

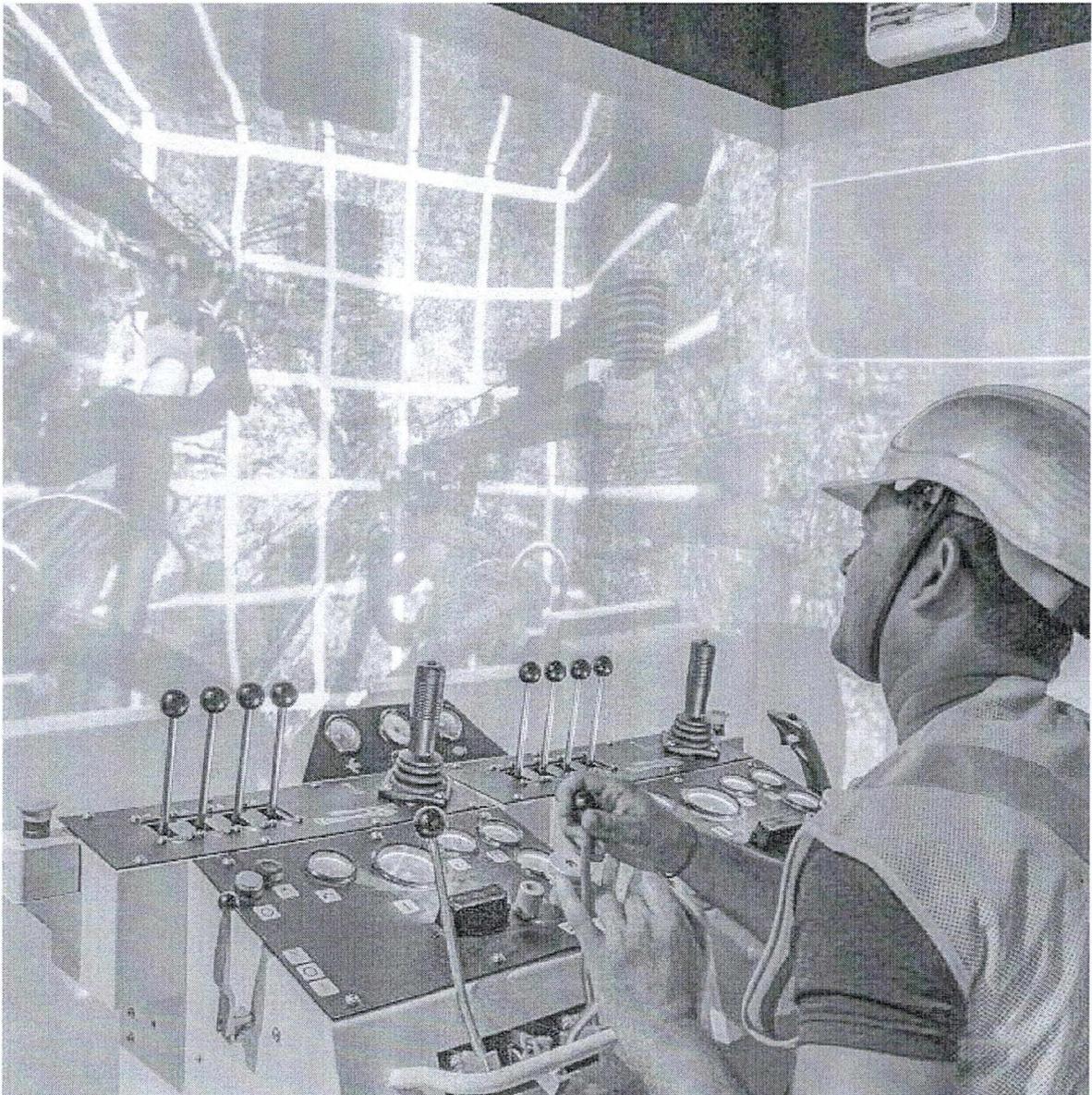
**AIM:** To promote efficient and sustainable exploration, development and management of the State's petroleum and natural gas reserves.

**WAY FORWARD:**

1. Enhance Rajasthan's natural gas production to 1.5 times by FY 2029-30.
2. Ensure the timely commissioning of the 9 MMTPA green field refinery and petrochemical complex (BS-VI) by FY 2024-25, with an expansion to 20 MMTPA by 2047.
3. Strengthen the State's natural gas infrastructure by targeting Establishment of 1,187 Compressed Natural Gas (CNG) stations and 91.35 lakh domestic piped natural gas connections by FY 2029-30.
4. Assist Central government to carve more Petroleum Exploration License (PEL) blocks for auctioning.
5. Implement strategic initiatives to promote the widespread use of natural gas across sectors, especially in industrial power

consumption, under hybrid energy models.

6. Promote the implementation of advanced technologies such as Alkaline Surfactant Polymer (ASP) to increase crude oil recovery.
7. Leverage synergies from the Rajasthan Refinery Project by promoting the Rajasthan Petro Zone (RPZ) to attract downstream industries.



## 7. IMPLEMENTATION AND REVIEW

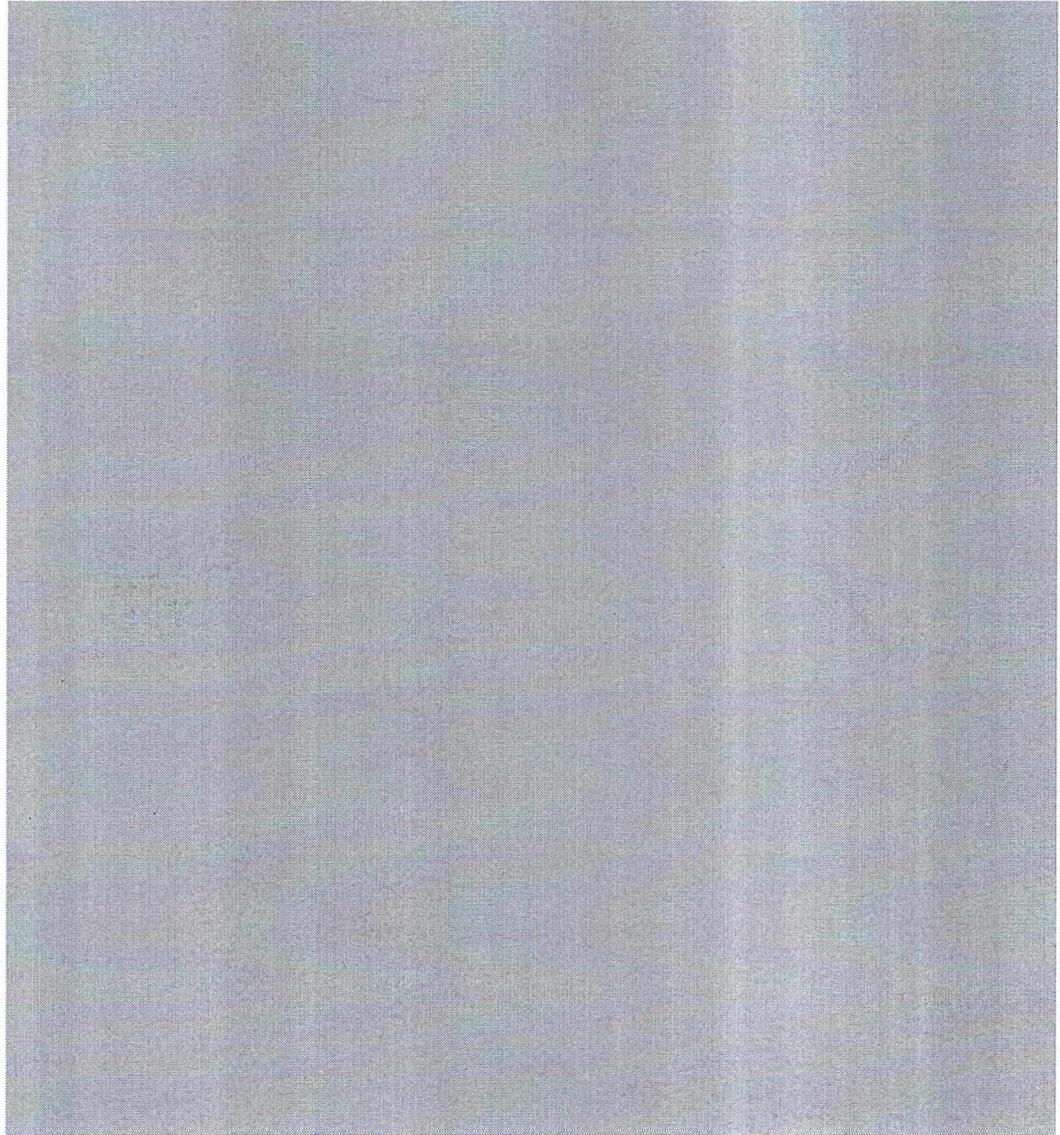
The State is committed for successful and time-bound implementation of this Policy. To ensure that all key aspects are successfully implemented, the State will form a 'Project Management Unit' (PMU) to identify key initiatives and create outcome matrix to track the progress of policy.

A State level committee will carry-out regular engagement and consultation with stakeholders and conduct quarterly reviews and take necessary actions towards interdepartmental co-ordination, legislative changes, and any other course corrections.

The progress of implementation of this policy will be reflected in the annual progress report of Department of Mines and Geology.

In the event of any ambiguity or dispute arising from the interpretation of any provision of this policy, the Government of Rajasthan, shall have the final and binding authority.

The policy will be subject to amendments as deemed necessary in response to developments within the mineral sector.



Department of Mines & Geology, Government of Rajasthan  
Khanij Bhawan, Shastri Circle, Udaipur 313001

☎ +91 2942413346, 2415091-95

✉ director.uda.mg@rajasthan.gov.in

🌐 mines.rajasthan.gov.in

*Shastri*  
**TRUE COPY**

राजस्थान सरकार  
खान एवं पेट्रोलियम विभाग

क्रमांक: प12(4)खान/गुप-1/2025

जयपुर दिनांक:

**—:: आदेश ::—**

बजट घोषणा वित्तीय वर्ष 2025-26 अनुसार मिशन "हरियालो राजस्थान" के तहत राज्य में आगामी मानसून के दौरान 10 करोड़ पौधे लगाये जाने का लक्ष्य रखा गया है। जिसमें से खान एवं पेट्रोलियम विभाग को 15 लाख पौधों के पौधारोपण का लक्ष्य आवण्टित किया गया है।

अतः अतिरिक्त मुख्य सचिव, वन विभाग, शासन सचिवालय, जयपुर का अशा0 टीप0 क्रमांक प.10(18)वन/2024-08061 जयपुर दिनांक 09.04.2025 के क्रम में वित्तीय वर्ष 2025-26 में "हरियालो राजस्थान" के तहत लक्ष्य अनुरूप अधिक से अधिक पौधारोपण कि क्रियान्विति हेतु निम्नांकित को नोडल अधिकारी नियुक्त किया जाकर निर्देशित किया जाता है कि निर्देशों की पालना सुनिश्चित करें:-

क्र.सं.	नाम अधिकारी	पद	मोबाईल नं0	ई-मेल आई.डी.
1	श्री महेश माथुर	अतिरिक्त निदेशक (पर्यावरण एवं विकास), निदेशालय खान एवं भू विज्ञान विभाग, राजस्थान-उदयपुर	7340396079	admhq.mg@rajasthan.gov.in

साथ ही विभाग से संबंधित समस्त सूचनाओं एवं बैठकों की रिपोर्ट वन विभाग के नोडल अधिकारी, मुख्य वन संरक्षक (आयोजना), राजस्थान, जयपुर एवं शासन को प्रेषित करना सुनिश्चित करेंगे।

यह आदेश सक्षम स्तर से अनुमोदित है।

(आशु चौधरी)  
संयुक्त शासन सचिव

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. निजी सचिव, अतिरिक्त मुख्य सचिव, वन विभाग, शासन सचिवालय, जयपुर।
2. निजी सचिव, प्रमुख शासन सचिव, खान एवं पेट्रोलियम विभाग।
3. निजी सचिव, संयुक्त शासन सचिव, खान एवं पेट्रोलियम विभाग।
4. निजी सचिव, निदेशक, खान एवं भू विज्ञान विभाग, राजस्थान-उदयपुर।
5. निजी सचिव, निदेशक, पेट्रोलियम विभाग, राजस्थान-जयपुर।
6. निजी सचिव, अतिरिक्त निदेशक (प्रशासन), निदेशालय खान एवं भू विज्ञान विभाग, राजस्थान
7. श्री महेश माथुर, अतिरिक्त निदेशक (पर्यावरण एवं विकास), निदेशालय खान एवं भू विज्ञान विभाग, राजस्थान- उदयपुर

(योगेश शर्मा)  
अनुभाग अधिकारी

Shardul



TRUE COPY

## विभाग रैंकिंग

#	DEPARTMENT NAME	TOTAL PLANTS
1	RDPR (MGNREGA, WDSC, Rajeevika)	25,024,050
2	Education Department (शिक्षा विभाग)	19,067,700
3	Forest Department (वन विभाग)	18,369,029
4	Pollution Control Board (प्रदूषण नियंत्रण बोर्ड)	4,474,778
5	Local Self Government Department (स्थानीय स्वशासन विभाग)	2,409,961
6	Horticulture Department (उद्यान विज्ञान विभाग)	1,325,968
7	Agriculture Department (कृषि विभाग)	1,214,611
8	PWD (लोक निर्माण विभाग)	1,038,796
9	Mines and Geology Department (खान और भूविज्ञान विभाग)	1,037,712
10	Urban Local Bodies (ULB)	884,111
11	Others (अन्य)	803,637
12	Urban Development & Housing Department (UDH)	727,912
13	National Highways Authority of India Department (NHAI)	521,172
14	Police Department (पुलिस विभाग)	420,778
15	Nagar Nigam Heritage, Jaipur	212,781

Prev

1

Next



BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

ORIGINAL APPLICATION NO. 373 OF 2025

IN THE MATTER OF:

NEWS ITEM TITLED "2096 ILLEGAL MINING CASES IN  
RAJASTHAN, S ARAVALIS IN 5 YEARS"  
APPEARING IN THE HINDU DATED 22.07.2025  
.....APPLICANT



VAKALATNAMA

KNOW ALL to whom, these presents shall come that I, Mahesh Mathur (Additional Director), Respondent, the above-named do hereby appoint (hereinafter called the Advocate(s) to be my/our Advocates(s) in the above-noted case, authorise him/them: -

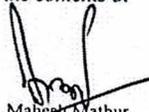
**SHIV MANGAL SHARMA**  
Advocates for the Respondent  
D-291, 2<sup>nd</sup> & 3<sup>rd</sup> Floor,  
Defence Colony, New Delhi-110024  
Mobile: +91 70427 00133  
Email: auralengue@gmail.com

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to fees separately for each court by me/ us. To sign file, verify and present pleadings, appeals cross-objections or petitions for executions, review as revision, withdrawal, compromise or other petitions or affidavits or other documents may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the court of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on my/our behalf. And I/we, undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes. And I/we undertake that I/we or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain for himself.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once the fees, is paid, I/we will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

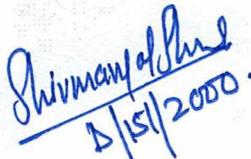
IN WITNESS WHEREOF I/we do hereunto set my/our hand to these presents, the contents of which have been understood by me/us on this 2<sup>nd</sup> day of August 2025.

Accepted subject to the terms of the fees.

  
Mahesh Mathur

Additional Director Mines Department,  
Mines & Geology Udaipur Zone, Udaipur  
Respondent

Advocate

  
D/15/1/2020.

  
D/928/2014

  
D/14465/2020



